

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**

**O.A. No.154/2024**

**IN THE MATTER OF:**

**MOHD. ARIF & ANR.**

**.....Applicant(s)**

**VS**

**M/S MAHALAXMI MINES & ORS.**

**.....Respondent(s)**

**INDEX**

<b>SR.</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE</b>
1	Joint Committee Report.		1-14
2	Letter for Nomination for Joint Committee Inspection.	Annexure 1-4	15-21
3	Khasra of stone crusher unit at village Harraha , Gujran , Dis- Mahuganj.	Annexure 5	22-27
4	Letter issued by Gram Panchayat Harraha, Tehsil Mauganj dated 26.01.2019 and 26.11.2019	Annexure 6	28-29
5	Order of the Collector (Mining), District Rewa, Madhya Pradesh dated 19.11.2024	Annexure 7	30-32
6	Letter No. 1004 dated 27.07.2019 issued by Regional Head Mineral Resources Department, M.P	Annexure 8	33
7	Letter No. 6106 dated 08.05.2019 issued by Divisional Forest Officer, District Rewa	Annexure 9	34-36

8	Letter No. 1225 dated 20.03.2020 issued by Executive Engineer, Upper Purwa Municipal Division, Rewa.	Annexure 10	37-
9	Environmental Clearance Letter No. 590 dated 18.05.2021 by M.P. State Level Environmental Impact Assessment Authority (SEIAA)	Annexure 11	38-45
10	Letter No. 51252549 dated 01/08/2024 issued by Government of India, Ministry of Labor and Employment, Directorate General of Mines Safety, Regional Office, Jabalpur (KPMO)	Annexure 12	46-47
11	Letter issued by Central Ground Water Authority, New Delhi for ground water extraction	Annexure 13	48
12	Consent letter no.113167 dated 06/08/2021 (MPPCB)	Annexure 14	49-53
13	Consent renewal letter no.116304 dated 31/08/2022 (MPPCB)	Annexure 15	54-59
14	Establishment Consent Outward No. 15240 dated 01/09/2022 issued by Madhya Pradesh Pollution Control Board for stone crusher to the unit	Annexure 16	60-63
15	Letter No. 1943 dated 01/09/2023 issued by Tehsildar, Tehsil Mauganj District Mauganj	Annexure 17	64

16	Consent to Operate Outward No. 15675 dated 11/09/2023 issued by MPPCB	Annexure 18	65-69
17	Letter No. 1034 dated 18/03/2024 issued by Executive Engineer, Upper Purva Canal Division, Rewa	Annexure 19	70
18	Contract for Blasting	Annexure 20	71-72
19	Letter No. E/CC/MP/22/752 (E 129316) dated 04/07/2024 issued by the Chief Explosives Controller of Petroleum and Explosives Safety Organization, Government of India to the blasting operator M/s Mishra Contractors, Proprietor Shri Deepak Mishra	Annexure 21	73-76
20	Air Quality and Water Quality Analysis Reports	Annexure 22-23	77-79
21	Photographs taken during inspection	Annexure 24	80-84

**FILED BY MP PCB  
Through**

*Parul*

**PARULBHADORIA  
Advocate for MPPCB**

Ph.No.:(+91)-8085977111  
Email: parul.bhadoria04@gmail.com

**BHOPAL**

**03.10.2024**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL CENTRAL  
ZONE BENCH, BHOPAL**

**Joint Committee Report in compliance with order passed on 01.07.2024 in  
OA 154/2024(CZ) (Mohammad Arif vs. M/s Mahalaxmi Mines and others)**

As per the order passed by the Hon'ble Tribunal, the inspection has been conducted on 12.08.2024 by the following nominated members/representatives (**Annexure No. 1 to 4**) in the Joint Committee:-

1. Representative nominated by Collector, Mauganj- Shri Ashok Kumar Ohri, Additional District Magistrate, District- Mauganj (M.P.)
2. Representative nominated by Principal Secretary, Madhya Pradesh Government, Mineral Resources Department- Shri S.M. Pandey, Regional Head, Directorate, Geology and Mining, Regional Office, Rewa (M.P.)
3. Representative nominated by Madhya Pradesh Pollution Control Board, Bhopal- Shri S.P. Jha, Regional Officer, M.P. Pollution Control Board, Rewa (M.P.)
4. Representative nominated by Executive Engineer, Water Resources, Rewa- Shri Virendra Singh Khangar, Sub-Divisional Officer, Water Resources Department District- Mauganj (M.P.)

**ISSUE RAISED IN THE PETITION**

1. M/s Mahalaxmi Stone Mine and Crusher Unit is illegally operating a mine in village Harraha , Gujran, Khasra No. 127, 128, 129, 130, 131,135 ,136 , 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2 and 148/1/3 total area 6.134 hectares, Tehsil and District Mauganj.
2. Due to blasting and mine and crusher operation by M/s Mahalaxmi Stone Mine, the structure of Kaduawan Dam located near the site is getting damaged and soil

flowing from the unit reaching towards the reservoir, silting is taking place in the dam and the environmental quality of the dam water is getting affected.

**DETAILS OF INSPECTION:-**

M/s Mahalaxmi Stone Mines has been established on Khasra no. 127,128,129,130,131,135,136,140/1,140/2,141,142,143,144/1,144/2,145,148/1/2 and 148/1/3 of village Harraha Gujran, total area 6.134 hectares (**Khasra of unit Annexure-05**), after obtaining necessary permission for mineral stone (making gravel by mechanical action) from the following departments.

1. Letter issued by Gram Panchayat Harraha, Tehsil Mauganj dated 26.01.2019 and 26.11.2019 (**Annexure No. 06**)
2. Permission order letter No. 6069 dated 19.11.2019 issued by Mineral/Mining Department, District, Rewa (**Annexure No. 07**)
3. Letter No. 1004 dated 27.07.2019 issued by Regional Head Mineral Resources Department, M.P. Government Directorate of Geology and Mining Regional Office Rewa for approval of mining plan (**Annexure No. 08**)
4. Letter No. 6106 dated 08.05.2019 issued by Divisional Forest Officer, District Rewa (**Annexure No. 09**)
5. Letter No. 1225 dated 20.03.2020 issued by Executive Engineer, Upper Purwa Municipal Division, Rewa. (**Annexure No. 10**)
6. Environmental Clearance Letter No. 590 dated 18.05.2021 by M.P. State Level Environmental Impact Assessment Authority (SEIAA). (**Annexure No. 11**)
7. Letter No. 51252549 dated 01/08/2024 issued by Government of India, Ministry of Labor and Employment, Directorate General of Mines Safety, Regional Office, Jabalpur (KPMO), (**Annexure No. 12**)

8. Letter issued by Central Ground Water Authority, New Delhi for ground water extraction (**Annexure No. 13**)
9. Consent letter no.113167 dated 06/08/2021 for establishment of mines by Madhya Pradesh Pollution Control Board (**Annexure No. 14**)
- 10.Consent renewal letter no.116304 dated 31/08/2022 for mines by Madhya Pradesh Pollution Control Board (**Annexure No. 15**)
- 11.Establishment Consent Outward No. 15240 dated 01/09/2022 issued by Madhya Pradesh Pollution Control Board for stone crusher to the unit (**Annexure No. 16**)
- 12.Letter No. 1943 dated 01/09/2023 issued by Tehsildar, Tehsil Mauganj District Mauganj stating that the distance from the bridge tank level of Kaduawan Dam from the stone crusher of the unit is 125 meters in the east and 108 meters in the west (**Annexure. 17**)
- 13.Consent to Operate Outward No. 15675 dated 11/09/2023 issued to the stone crusher unit by Madhya Pradesh Pollution Control Board (**Annexure No. 18**).
- 14.Letter No. 1034 dated 18/03/2024 issued by Executive Engineer, Upper Purva Canal Division, Rewa states that the crusher plant is located outside the submergence area of the dam. Letter attached. (**Annexure No. 19**).

**STATUS FOUND DURING INSPECTION:-**

1. It is clear from the above documents provided by the unit to the committee that the unit was established and found to be in operational condition after obtaining necessary permission/no objection/consent from all the concerned departments.
2. The excavation of stone was being done by the unit in the approved mine area only. Apart from the above, no illegal excavation and illegal storage was found.
3. The blasting work in the mine by the unit is done from time to time as per the norms prescribed by DGMS (Directorate of Mine Safety) by entering into a

contract with M/s Mishra Contractors, Proprietor Shri Deepak Mishra, an agency registered with the Directorate of Mine Safety. The contract letter is enclosed as **Annexure No. 20**

4. Letter No. E/CC/MP/22/752 (E 129316) dated 04/07/2024 issued by the Chief Explosives Controller of Petroleum and Explosives Safety Organization, Government of India to the blasting operator (M/s Mishra Contractors, Proprietor Shri Deepak Mishra). (**Annexure No. 21**)

5. During the inspection, no mining work was found in the mine area nor was blasting work done at the said time.

6. The distance from the mine area to the Kaduaavan Dam in case of full filling was observed to be about 125 meters.

7. The overburden generated by excavation in the mine area was found to be properly maintained.

8. It has been found that about 400-500 trees have been planted by the mine manager in the mine boundary area and on both sides of the mine's and mine transport road and on the outer side of the dug.

9. A cone model based modern stone crusher has been installed by the mine manager within the mine area boundary.

10. The primary and secondary crushing chambers of the stone crusher and all conveyor belts have been completely covered. A fog system machine has been installed on the crusher's duck for air pollution control.

11. The mine manager has constructed a boundary wall on three sides of the crusher, i.e., north, east and south.

12. The mine manager has installed water sprinklers for air pollution control at the distribution points and boundaries of all conveyor belts.

13. During the inspection, the manager got the crusher started and the work of air pollution measurement as per the prescribed standards and collection of ground

water samples from Kaduaavan Dam and nearby areas was done by the Pollution Control Board. The test results are in accordance with the prescribed standards.

**(Annexure No. 22 and 23)**

14. During the inspection, photographs of the geographical location of the site were taken, which are enclosed. **(Annexure No. 24)**

15. The Committee found signs of storage of overburden generated from mining in the past, outside the mining lease area, towards the reservoir in the north direction of the lease area, about 40 x 40 meters, which was later removed from the said place and back filled in the mine. At present, no overburden storage was found at the site.

**Recommendation of the Committee:-**

After inspection of the site and scrutiny of documents, the Committee recommends the following:-

1. M/s Mahalaxmi Stone Crusher and Mines and Crusher unit is being operated only after obtaining permission and no objection from the concerned departments.
2. Mining is being done in about 1.0 hectare in the western part of Aadan lease area. Whose minimum distance from Kaduaavan Dam is 125 meters. Therefore, blasting should be prohibited in this part of the lease area for the safety of the dam and blasting should be prohibited up to 200 meters from the dam (stop dam).
3. The overburden generated from the mining process should not be stored outside the lease area and the overburden dump should not be done in the northern part of the mine towards the dam/reservoir.

4. In order to prevent soil erosion in the event of heavy rainfall in the ditch made for stone feeding in the stone crusher unit, a retaining wall of at least 10 feet should be built in the northern direction towards the reservoir.
5. The stone dust generated from the crusher unit should not be stored at a height of more than 6.0 meters.
6. Intensive plantation should be done in coordination with the Water Resources Department in the private land available towards the north of the lease area.
7. Outside the boundary area of the mine and crusher and between the Kaduaavan Dam, there is land of other lease holders, on which some amount of overburden due to excavation by the mine manager had accumulated in the land of the said other land owners, which was removed and stored in our own land and it was directed that under no circumstances any type of waste from the mine and crusher should be stored in the land of other land owners outside the lease area.
8. The unit manager was directed by the committee that the excavation and blasting work in the mine should be done as per the prescribed standard limit so that the dam constructed by the Water Resources Department and the natural structures around it are not adversely affected.

**BHOPAL**

**03.10.2024**

**FILED BY MP PCB**

**Through**



**PARULBHADORIA**  
**Advocate for MPPCB**

Ph.No.:(+91)-8085977111

Email: parul.bhadoria04@gmail.com

माननीय राष्ट्रीय अधिकरण भोपाल बेन्च प्रकरण क्रमांक ओ.ए. 154/2024 (मोहम्मद आरिफ विरुद्ध मे. महालक्ष्मी माइन्स व अन्य) में दिनांक 01.07.2024 को पारित आदेश के अनुपालन में संयुक्त समिति द्वारा निरीक्षण

माननीय न्यायालय द्वारा पारित आदेश अनुसार संयुक्त समिति मे निम्नानुसार नामांकित सदस्य/प्रतिनिधि (संलग्न क्रमांक 1 से 4) द्वारा दिनांक 12.08.2024 को निरीक्षण किया गया है :-

1. कलेक्टर मऊगंज द्वारा नामांकित प्रतिनिधि-श्री अशोक कुमार ओहरी  
अपर जिला दण्डाधिकारी, जिला-मऊगंज (म. प्र.)
2. प्रमुख सचिव, मध्य प्रदेश शासन, खनिज साधन विभाग द्वारा नामांकित प्रतिनिधि-  
श्री एस.एम.पाण्डेय, क्षेत्रीय प्रमुख, संचालनालय, भौमिकी तथा खनिकर्म  
क्षेत्रीय कार्यालय, रीवा (म. प्र.)
3. मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, मुख्यालय भोपाल द्वारा नामांकित प्रतिनिधि-  
श्री एस.पी. झा, क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय, रीवा  
(म. प्र.)
4. कार्यपालन यंत्री, जल संसाधन, रीवा द्वारा नामांकित प्रतिनिधि-  
श्री वीरेन्द्र सिंह खांगर, अनुविभागीय अधिकारी, जल संसाधन विभाग जिला-मऊगंज  
(म. प्र.)

#### पिटीशन में उठाए गए बिन्दु

1. मेसर्स महालक्ष्मी स्टोन माईन्स एवं केशर इकाई द्वारा ग्राम-हरई गुजरान, खसरा क्रमांक 127,128,129,130,131,135,136,140 / 1,140 / 2,141,142,143,144 / 1,144 / 2,145,148 / 1/2 एवं 148 / 1/3 कुल रकवा 6.134 हेक्टेयर क्षेत्रफल, तहसील एवं जिला-मऊगंज में अवैध रूप से खदान का संचालन किया जा रहा है।
2. उपरोक्त खदान द्वारा ब्लास्टिंग करने एवं खदान तथा केशर संचालन से स्थल के पास स्थित कडूआवन बांध की संरचना को हानि हो रही है। खदान से मिट्टी बहने तथा रिजर्वॉयर में पहुंचने से डैम में सिलटिंग हो रही है एवं डैम के पानी की पर्यावरणीय गुणवत्ता प्रभावित हो रही है।

#### निरीक्षण का विवरण :-

मे. महालक्ष्मी स्टोन माइन्स ग्राम हरई गुजरान के खसरा क्रमांक 127,128,129,130,131,135,136,140 / 1,140 / 2,141,142,143,144 / 1,144 / 2,145,148 / 1/2 एवं 148 / 1/3 कुल रकवा 6.134 हेक्टेयर क्षेत्रफल (खसरा संलग्न क्र. 05), पर खनिज पत्थर (यांत्रिक क्रिया के द्वारा गिट्टी निर्माण) हेतु आवश्यक अनुमति निम्नानुसार विभागों से प्राप्त कर स्थापित किया गया है। निरंतर (2)







(2)

1. ग्राम पंचायत हररहा, तहसील मऊगंज द्वारा जारी पत्र दिनांक 26.01.2019 एवं 26.01.2019 (संलग्न क. 06)
2. खनिज विभाग, जिला रीवा द्वारा जारी अनुमति आदेश पत्र क्रमांक 6069 दिनांक 19.11.2019 (संलग्न क. 07)
3. क्षेत्रीय प्रमुख खनिज साधन विभाग म.प्र.शासन संचालनालय भौमिकीय तथा खनिकर्म क्षेत्रीय कार्यालय रीवा द्वारा खनन योजना के अनुमोदन का जारी पत्र क्र. 1004 दिनांक 27.07.2019 (संलग्न क. 08)
4. वन मण्डलाधिकारी जिला रीवा द्वारा जारी पत्र क्र. 6106 दिनांक 08.05.2019 (संलग्न क. 09)
5. कार्यपालन यंत्री अपर पुरवा नगर संभाग रीवा द्वारा जारी पत्र क्र. 1225 दिनांक 20.03.2020 (संलग्न क. 10)
6. म.प्र.राज्यस्तरीय पर्यावरण प्रभाव आकलन प्राधिकरण (एस.ई.आई.ए.ए.) द्वारा पर्यावरणीय स्वीकृति पत्र क्र. 590 दिनांक 18.05.2021 (संलग्न क. 11)
7. भारत सरकार, श्रम एवं रोजगार मंत्रालय, खान सुरक्षा महानिदेशालय, क्षेत्रीय कार्यालय, जबलपुर (**Director of Mines Safety**) द्वारा जारी पत्र क्रमांक 51252549 दिनांक 01/08/2024 (संलग्न क. 12)
8. भू जल निकासी हेतु केन्द्रीय भूमिजल प्राधिकरण, नई दिल्ली द्वारा जारी पत्र (संलग्न क. 13)
9. मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा माईन्स की स्थापना सम्मति पत्र आउटवर्ड 113167 दिनांक 06/08/2021 (संलग्न क. 14)
10. मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा माईन्स की सम्मति नवीनीकरण पत्र आउटवर्ड 116304 दिनांक 31/08/2022 (संलग्न क. 15)
11. मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा इकाई को स्टोन केशर हेतु जारी स्थापना सम्मति आउटवर्ड नंबर 15240 दिनांक 01/09/2022 (संलग्न क 16)
12. तहसीलदार, तहसील मऊगंज जिला मऊगंज द्वारा इकाई के स्टोन केशर से कडूआवन डैम के पुल टैंक लेवल से दूरी पूर्व में 125 मीटर एवं पश्चिम में 108 मीटर होने का जारी पत्र क्रमांक 1943 दिनांक 01/09/2023 (संलग्न क. 17)

निरंतर (3)

(3)

13. मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा इकाई को स्टोन केशर को जारी संचालन सम्मति आउटवर्ड नंबर 15675 दिनांक 11/09/2023 (संलग्न क. 18)
14. कार्यपालन यंत्री, अपर पुरवा नहर संभाग, रीवा द्वारा जारी पत्र क्रमांक 1034 दिनांक 18/03/2024 अनुसार लेख है कि केशर प्लान्ट बांध के डूब क्षेत्र से बाहर स्थापित है। पत्र संलग्न। (संलग्न क. 19)

संयुक्त समिति द्वारा निरीक्षण में पाई गयी स्थिति :-

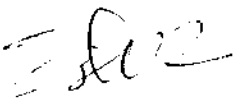
1. इकाई द्वारा समिति को उपलब्ध कराए गए उपरोक्त दस्तावेजों से स्पष्ट है कि इकाई सभी विभागों से आवश्यक अनुमति/अनापत्ति/सम्मति प्राप्त कर स्थापित एवं संचालित अवस्था में पायी गयी।
2. इकाई द्वारा स्वीकृत खदान क्षेत्र में ही पत्थर का उत्खनन कार्य किया जा रहा था। उक्त के अतिरिक्त किसी प्रकार का अवैध उत्खनन एवं अवैध भंडारण नहीं पाया गया।
3. इकाई द्वारा खदान में ब्लास्टिंग का कार्य डीजीएमएस (खान सुरक्षा निदेशालय) द्वारा निर्धारित मापदंडों के अनुरूप खान सुरक्षा निदेशालय में पंजीकृत एजेंसी मेसर्स मिश्रा कान्द्रेक्टर्स, प्रोपरायटर श्री दीपक मिश्रा से अनुबंध कर आवश्यकतानुसार समय-समय पर कराया जाता है। अनुबंध पत्र संलग्न है। (संलग्न क. 20)
4. पेट्रोलियम तथा विस्फोस्टक सुरक्षा संगठन, भारत सरकार के मुख्य विस्फोटक नियंत्रक द्वारा ब्लास्टिंगकर्ता मेसर्स मिश्रा कान्द्रेक्टर्स, प्रोपरायटर श्री दीपक मिश्रा को जारी पत्र क्रमांक ई/सीसी/एमपी/22/752 (ई 129316) दि. 04/07/2024 संलग्न है। (संलग्न क. 21)
5. निरीक्षण के दौरान खदान क्षेत्र में खनन कार्य करना नहीं पाया गया और ना ही उक्त समय में ब्लास्टिंग कार्य की गयी।
6. खदान क्षेत्र से कडूआवन डैम के पूर्ण भराव की स्थिति में दूरी लगभग 125 मीटर अवलोकित की गयी।
7. खदान क्षेत्र में उत्खनन से उत्पन्न ओक्करबर्डन का रखरखाव समुचित ढंग से रखा जाना पाया गया।

निरंतर (4)

8. खदान सीमा क्षेत्र एवं खदान के साईड आफिस तथा खदान की परिवहन सडक के दोनों तरफ एवं डग के बाहरी हिस्से में खदान प्रबंधक द्वारा लगभग 400-500 नग वृक्षारोपण किया जाना पाया गया है।
9. खदान परिक्षेत्र सीमा अंतर्गत खदान प्रबंधक द्वारा कोन मॉडल आधारित आधुनिक स्टोन केशर स्थापित किया गया है।
10. स्टोन केशर के प्रायमरी एवं सेकेन्डरी केशिंग चेम्बर एवं सभी कन्वेयर बेल्ट को पूर्णतः ढंका गया है। केशर के डक के उपर फाग सिस्टम मशीन वायु प्रदूषण नियंत्रण हेतु स्थापित है।
11. खदान प्रबंधक द्वारा केशर के तीन तरफ उत्तर, पूर्व एवं दक्षिण तरफ बाउन्डीवॉल का निर्माण किया गया है।
12. खदान प्रबंधक द्वारा सभी कन्वेयर बेल्ट के वितरण बिन्दु एवं बाउन्डी में वायु प्रदूषण नियंत्रण हेतु वॉटर स्पिंकलर लगाया गया है।
13. निरीक्षण के दौरान प्रबंधक से केशर को चालू कराया गया एवं निर्धारित मानक अनुसार वायु प्रदूषण मापन का कार्य एवं कडूआवन डैम तथा समीपस्थ भू जल नमूने का संग्रहण प्रदूषण नियंत्रण बोर्ड द्वारा किया गया । जिसके परीक्षण परिणाम संलग्न हैं। जो निर्धारित मानक के अनुरूप हैं (संलग्न क. 22 एवं 23)
14. निरीक्षण के दौरान स्थल की भौगोलिक स्थिति के फोटोग्राफ्स लिए गए जो संलग्न हैं। (संलग्न क. 24)
15. खदान प्रबंधक द्वारा पूर्व में खनन से उत्पन्न ओव्हरवर्डन का भंडारण खनन लीज क्षेत्र के बाहर लीज क्षेत्र से उत्तर दिशा में रिजर्वायर की तरफ लगभग 40 X 40 मीटर किए जाने के निशान पाए गए जिसे बाद में उक्त स्थल से हटाकर खदान में बैक फिलिंग कर दी गयी है। वर्तमान में स्थल पर कोई ओव्हरवर्डन का भंडारण नहीं पाया गया ।


समिति की अनुशंसा :- समिति द्वारा स्थल निरीक्षण एवं दस्तावेजों की जांच उपरांत निम्न अनुशंसा करती है :-


1. मेसर्स महालक्ष्मी स्टोन केशर एवं माईन्स एवं केशर इकाई द्वारा संबंधित विभागों से अनुमति एवं अनापत्ति प्राप्त करने के उपरांत ही संचालित हो रही है। निरंतर (5)

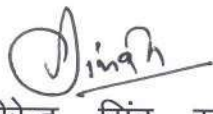



(5)

2. खदान लीज क्षेत्र के पश्चिमी भाग क्षेत्र में लगभग 1.0 हेक्टेयर में माईनिंग की जा रही है। जिसकी कडूआवन डैम से न्यूनतम दूरी 125 मीटर है। अतः डैम की सुरक्षा हेतु लीज क्षेत्र के इस भाग में ब्लास्टिंग प्रतिबंधित की जानी चाहिए साथ ही डैम (स्टाप डैम) से 200 मीटर तक ब्लास्टिंग प्रतिबंधित की जानी चाहिए।
3. खनन प्रक्रिया से उत्पन्न ओव्हरबर्डन का भंडारण लीज क्षेत्र के बाहर नहीं किया जाए साथ ही ओव्हरबर्डन डम्प खदान के उत्तरी भाग डैम/रिजर्वायर की तरफ नहीं किया जाये।
4. स्टोन केशर इकाई में स्टोन फिडिंग हेतु बनाए गए डग में तेज वर्षा की स्थिति में मिट्टी के कटाव को रोकने हेतु रिजर्वायर की तरफ उत्तरी दिशा में कम से कम 10 फीट रिटेनिंग वाल बनायी जाये।
5. केशर इकाई से उत्पन्न स्टोन डस्ट का भंडारण 6.0 मीटर की ऊंचाई से अधिक नहीं किया जाये।
6. लीज क्षेत्र के उत्तर की ओर उपलब्ध निजी भूमि में जल संसाधन विभाग से सामंजस्य कर सघन वृक्षारोपण किया जाए।
7. खदान एवं केशर सीमा क्षेत्र से बाहर व कडूआवन डैम के बीच अन्य पट्टेदारों की भूमि है जिस पर खदान प्रबंधक के उत्खनन से कुछ ओव्हरबर्डन की मात्रा उक्त अन्य भूमि स्वामियों की भूमि में जमा हुई थी जिसे उठवाकर स्वतः की भूमि में भंडारित कराया गया एवं निर्देशित किया गया कि किसी भी दशा में खदान एवं केशर से किसी भी प्रकार का अपशिष्ट लीज क्षेत्र के बाहर अन्य भूमि स्वामियों की जमीन में भंडारित ना की जाए।
8. इकाई प्रबंधक को समिति द्वारा निर्देशित किया गया कि खदान में उत्खनन एवं ब्लास्टिंग का कार्य निर्धारित मानक सीमा के अनुरूप ही किया जावे जिससे जल संसाधन विभाग द्वारा निर्मित डैम एवं आस-पास की प्राकृतिक संरचनाओं पर प्रतिकूल प्रभाव ना पड़े।

  
(अशोक कुमार ओहरी)  
अपर जिला दण्डाधिकारी  
जिला-मऊगंज

  
(एस.एम.पाण्डेय)  
क्षेत्रीय प्रमुख  
संचालनालय  
भौमिकी तथा खनिकर्म  
क्षेत्रीय कार्यालय, रीवा

  
(वीरेन्द्र सिंह खांगर)  
अनुविभागीय अधिकारी  
जल संसाधन विभाग  
जिला मऊगंज

  
(एस.पी. झा)  
क्षेत्रीय अधिकारी  
म.प्र. प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय कार्यालय, रीवा



Ph : 07663-299274  
 Fax : 07663&297934  
 Email : dm-mauganj@nic.in,

## कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट मऊगंज (म.प्र.)

//आदेश//

मऊगंज, दिनांक 16 जुलाई 2024

कमांक/451/स्टेनों/2024:- मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड के पत्र कमांक/2177/विधि /NGT (CZ) /प्रनिबो/24 भोपाल दिनांक 05 जुलाई 2024 के द्वारा उल्लेखित किया गया है कि माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण कमांक 154/2024 (मोहम्मद आरिफ विरुद्ध मेसर्स महालक्ष्मी माईन्स व अन्य) में दिनांक 01.07.2024 को पारित आदेश के परिपालन में संयुक्त जांच समिति का गठन किया गया है। पत्र में उल्लेख किया गया है कि कि समिति हेतु इस कार्यालय से एक प्रतिनिधि नामांकित किया जाए। अतः उक्त पत्र के अनुसार संयुक्त जांच समिति में श्री अशोक कुमार ओहरी, (मोबा.नं. 9589311777) अपर जिला दण्डाधिकारी मऊगंज को प्रतिनिधि के रूप में नामांकित किया जाता है।

संलग्न :- उपरोक्तानुसार।

(अजय श्रीवास्तव)  
 कलेक्टर

एवं जिला दण्डाधिकारी  
 जिला-मऊगंज (म.प्र.)

मऊगंज दिनांक 16 जुलाई .2024

कमांक/451/स्टेनों/2024  
 प्रतिलिपि :-

1. प्रमुख सचिव, खनिज विभाग म.प्र. शासन, भोपाल।
2. सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल।
3. आयुक्त, रीवा संभाग रीवा।
4. श्री अशोक कुमार ओहरी, अपर जिला दण्डाधिकारी जिला मऊगंज की ओर सूचनार्थ एवं निर्देशित किया जाता है कि उक्तानुसार कार्यवाही पूर्ण कराने हेतु आवश्यक कार्यवाही करें। पत्र में उल्लेख अनुसार प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी रीवा को प्रकरण का प्रभारी अधिकारी नियुक्त किया गया है, जिनका मोबा.नं. 9617873789 है। इनसे संपर्क कर आगामी कार्यवाही सम्पादित करें।

कलेक्टर

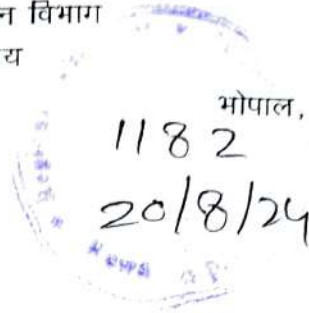
एवं जिला दण्डाधिकारी  
 जिला-मऊगंज (म.प्र.)

मध्यप्रदेश शासन  
खनिज साधन विभाग  
मंत्रालय

क्रमांक- 4745 /2163851/2024/12-1  
प्रति,

भोपाल, दिनांक 26 /07/2024

प्रमुख सचिव,  
मध्यप्रदेश शासन,  
पर्यावरण विभाग, मंत्रालय, भोपाल ।



विषय :- मान0 राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक-154/2024 (मोहम्मद आरिफ विरुद्ध मेसर्स महालक्ष्मी माईन्स व अन्य) में दिनांक 01.07.2024 को पारित आदेश के अनुपालन बावत।

संदर्भ :- माननीय एन.जी.टी. का आदेश दिनांक 01.07.2024 एवं मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड का पत्र क्रमांक 2177/विधि/एनजीटी/प्रनिबो/24 दिनांक 05.07.2024

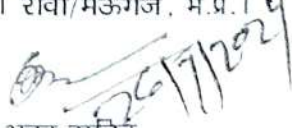
उपरोक्त विषयांतर्गत संदर्भित पत्र का कृपया अवलोकन करने का कष्ट करें। मान0 राष्ट्रीय हरित अधिकरण, भोपाल बेंच के प्रकरण क्रमांक-154/2024 (मोहम्मद आरिफ विरुद्ध मेसर्स महालक्ष्मी माईन्स व अन्य) में दिनांक 01.07.2024 को पारित आदेश के अनुपालन में विभाग की ओर से क्षेत्रीय प्रमुख, संचालनालय भौमिकी तथा खनिकर्म, क्षेत्रीय कार्यालय, रीवा को प्रतिनिधि / संयुक्त दल में सदस्य के रूप में नामांकित/नियुक्त किया जाता है।

  
(शर्मिला ठाकुर)  
अवर सचिव

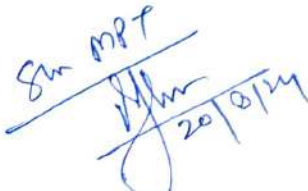
म0प्र0 शासन, खनिज साधन विभाग  
भोपाल, दिनांक 26 /07/2024

पृ. क्रमांक 4746 /2163851/2024/12-1  
प्रतिलिपि :-

1. प्रमुख सचिव, मध्यप्रदेश शासन, विधि और विधायी कार्य विभाग भोपाल।
2. संचालक (प्रशासन एवं खनिकर्म) संचालनालय, भौमिकी तथा खनिकर्म म.प्र. भोपाल।
3. स्थायी अधिवक्ता, माननीय राष्ट्रीय हरित अभिकरण (एन.जी.टी.), सेंट्रल बेंच भोपाल, मध्यप्रदेश।
4. कलेक्टर, जिला - मऊगंज, मध्यप्रदेश।
5. क्षेत्रीय प्रमुख, संचालनालय, भौमिकी तथा खनिकर्म, क्षेत्रीय कार्यालय, रीवा मध्यप्रदेश की ओर अग्रेषित ।
6. सदस्य सचिव, म.प्र. प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल, मध्यप्रदेश।
7. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म.प्र. प्रदूषण नियंत्रण बोर्ड, जिला रीवा/मऊगंज, म.प्र.। की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।
8. गार्ड फाईल।

  
अवर सचिव

म0प्र0 शासन, खनिज साधन विभाग

  
20/8/24



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,  
पर्यावरण परिसर, ई-5, अटैच कॉलोनी, भोपाल-462016  
Pax No : 91-755-2463742 E-mail : lt\_mppcb@rediffmail.com



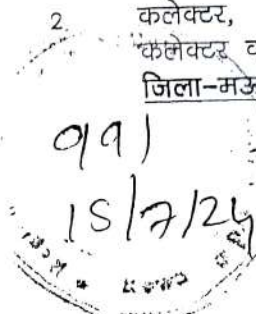
संलग्न-3

कमांक 2177 /विधि/NGT(CZ)/प्रनिबो/24,  
प्रति,

भोपाल, दिनांक

05 JUL 2024

- 1 प्रमुख सचिव,  
खनिज विभाग,  
मध्यप्रदेश शासन,  
मंत्रालय-भोपाल
- 2 कलेक्टर,  
कलेक्टर कार्यालय,  
जिला-मऊगंज।
- 3 अधीक्षण यंत्री,  
जल संसाधन विभाग,  
जिला-मऊगंज (म.प्र)।



Handwritten signature and date: 05 JUL 2024

विषय :- माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेच के प्रकरण कमांक 154/2024 (जोहम्मद आरिफ विरुद्ध मेसर्स महालक्ष्मी माईन्स व अन्य) में दिनांक 01.07.2024 को पारित आदेश के अनुपालन बाबत।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा प्रकरण कमांक 154/2024 के अन्तर्गत पारित आदेश दिनांक 01.07.2024 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

Issued raised in this application is illegal mining being undertaken by Respondent No.7 in an ecologically fragile area with the potential to endanger the life of the local residents. The Respondent No.7 is illegally and continuously undertaking Mining, Quarrying and blasting operations in close proximity to Kaduavan Dam in Mauganj Tehsil of Mauganj District, which is compromising the structural integrity of the Kaduavan Dam and causing irreversible environment damage to Kaduavan water reservoir. It is submitted that nearby villagers have approached local authorities several times and have apprised them about the seriousness of the issue.

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from Principal Secretary, Department of Mining, (M.P.).
- ii. One representative from Member Secretary, Madhya Pradesh Pollution Control Board.
- iii. District Magistrate, District-Mauganj, Madhya Pradesh.
- iv. Superintendent Engineer (Irrigation), District-Mauganj, Madhya Pradesh.

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee through email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in)

माननीय एनजीटी द्वारा पारित आदेशानुसार 6 सप्ताह में संयुक्त गठित कमेटी को रिपोर्ट प्रस्तुत करने के निर्देश है। प्रकरण की आगामी सुनवाई दिनांक 20.08.2024 को नियत है।

अतः समिति हेतु आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। बोर्ड की ओर से क्षेत्रीय अधिकारी, रीवा को प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता है। जिनका मोबाईल नम्बर 9617873789 है।

संलग्न :- एनजीटी आदेश।

Handwritten signature and name: (ए.ए. मिश्रा) सदस्य सचिव

प्रतिलिपि :-

- 1 क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, रीवा को निर्देशित किया जाता है कि गठित समिति के नामित अधिकारियों से समन्वय कर निर्धारित समयावधि में रिपोर्ट तैयार कर माननीय एनजीटी के समक्ष प्रस्तुत किये जाना सुनिश्चित करें।

कार्यालय कार्यपालन यंत्री, अपर पुरवा नहर संगम रीवा (म.प्र.)  
Purwacanalrewa@gmail.com, Tel. No. -07662-299034

आदेश क्र 2754/कार्य/2024-25

रीवा दिनांक 12/08/2024

- कार्यालयीन आदेश -

कलेक्टर (खनिज शाखा) रीवा का पत्र क्र 118/खनिज/2024 रीवा दिनांक 25/07/2024 एवं अधीक्षण यंत्री वाणसागर नहर मंडल रीवा का पत्र क्र 2424/सा/दिनांक 09.08.2024 द्वारा उल्लेखित निर्देशानुसार जिला मऊगंज तहसील मऊगंज ग्राम हरई गुजराण के खसरा क्र 127, 128, 129, 130, 131, 136, 140/1, 141, 142, 143, 144/1, 144/2, 148/1/2, 148/1/3 कुल रकवा 06.314 हेक्टेयर निजी भूमि पर खनिज पत्थर (यांत्रिक क्रिया से गिट्टी निर्माण हेतु) स्वीकृत उत्खनन पट्टा स्वीकृति हेतु मेसर्स महालक्ष्मी माइन्स एंड स्टोन क्रेसर हाल मुकाम ग्राम पंचायत हरई कैंप हरई तहसील मऊगंज जिला मऊगंज के जांच हेतु श्री व्ही. एस. खंगार अनुविभागीय अधिकारी अपर पुरवा नहर उपसंभाग क्र 3 रीवा की अध्यक्षता में टीम गठित की जाती है। टीम के साथ सदस्य श्री मनोहर भोण्डे, अनुविभागीय अधिकारी, लोवर पुरवा नहर उपसंभाग क्र 4 रीवा एवं श्री देवेश पटेल जल अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज होंगे। जांच के संबंध में विस्तृत जांच किया जाकर 7 दिवस के अंदर प्रतिवेदन संभागीय कार्यालय रीवा को प्रेषित किया जाना सुनिश्चित करेंगे। सुलभ सन्दर्भ हेतु कलेक्टर रीवा का उपरोक्त संदर्भित पत्र संलग्न है।

1195  
21/8/24

(आरो क्र 0 वर्ग)  
कार्यपालन यंत्री

अपर पुरवा नहर संगमरीवा (म.प्र.)

पृ.क्र.2754/कार्य/2024-25  
प्रतिलिपि:-

रीवा दिनांक 12/08/2024

अधीक्षण यंत्री  
21/8

1. अधीक्षण यंत्री वाणसागर नहर मंडल रीवा।
2. श्री व्ही. एस. खंगार अनुविभागीय अधिकारी अपर पुरवा नहर उपसंभाग क्र 3 रीवा।
3. श्री मनोहर भोण्डे, अनुविभागीय अधिकारी, लोवर पुरवा नहर उपसंभाग क्र 4 रीवा
4. श्री देवेश पटेल अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

सहपत्र - उपरोक्तानुसार  
(18.5 शेक)

(आरो क्र 0 वर्ग)  
कार्यपालन यंत्री

अपर पुरवा नहर संगमरीवा (म.प्र.)

आज दिनांक 20/8/24 को प्राप्त किया।

Dind  
20/8/24

कार्यालय, कार्यपालन यंत्री, अपर पुरवा नहर संभाग रीवा (म.प्र.)

पत्र क्र० 1034 / कार्य / 2024

रीवा, दिनांक 18/03/2024

प्रति,

मेसर्स महालक्ष्मी

माइन्स एंड स्टोन क्रेसर

हाल मुकाम ग्राम पंचायत हररहा,

कैप हरई गुजरान तहसील/जिला मऊगंज (म०प्र०)

द्वारा :- अनुविभागीय अधिकारी जल संसाधन उपसंभाग हनुमना जिला मऊगंज

विषय :- कदुआवन बांध के भराव क्षेत्र में क्रेसर प्लांट लगाये जाने के संबंध में।

संदर्भ :- आपका पत्र दिनांक 09.02.2024

—000—

उक्त विषयान्तर्गत लेख है कि अधोहस्ताक्षरकर्ता दिनांक 20.01.2024 को श्री आर.पी. पाण्डेय उपयंत्री, एवं श्री पी० एल० साकेत उपयंत्री के साथ कदुआवन बांध का निरीक्षण किया गया था। जिसके संबंध में आपके द्वारा पत्र दिनांक 09.02.2024 को बिन्दुवार अपना पक्ष रखा गया है। जिसका विवरण निम्नानुसार है।

बिन्दु क्र० 1 में यह लेख किया गया है कि कंपनी का क्रेसर प्लांट बांध के डूब क्षेत्र से बाहर स्थापित है तथा बांध की तरफ 6 फिट ऊंची दिवार निर्मित की गयी है ताकि क्रेसर प्लांट की मिटटी बह कर बांध के भराव क्षेत्र में न जावे। आपके पक्ष से आंशिक रूप से सहमत होते हुये यह निर्देशित किया जाता है कि यह सुनिश्चित किया जावे कि वर्षाकाल के दौरान आपके क्रेसर प्लांट की मिटटी बांध के भराव क्षेत्र में न जावे। जिससे बांध की भराव क्षमता प्रभावित न होवे।

बिन्दु क्र० 2 के संबंध में लेख है कि संभागीय कार्यालय में संघारित अभिलेखों का परीक्षण किये जाने के उपरांत यह पाया गया कि कार्या. पत्र क्र० 1225/दिनांक 20.03.2020 को जारी किया गया अनापत्ति प्रमाण पत्र सही है।

बिन्दु क्र० 3 में आपके द्वारा लेख किया गया है कि बांध के नजदीक जो ब्लास्टिंग की जाती है वह सिया (SIEAA) भोपाल द्वारा निर्धारित नियमानुसार स्वीकृत लीज में ही उत्खनन कार्य किया गया है तथा ओव्हर वर्डन पड़ा है वह हमारी निजी भूमि में है एवं जो ओव्हर वर्डन निकाला गया है उसको उत्खनन कार्य पूर्ण होते ही वापस स्वीकृत क्षेत्र रखवा दिया जायेगा।

उपरोक्त तीनों बिन्दुओं के संबंध में सहमत होते हुये यह निर्देशित किया जाता है कि सुनिश्चित किया जावे कि भविष्य में बांध को किसी प्रकार की क्षति न पहुंचे तथा प्रकरण नस्तीबद्ध किया जाता है।

(आर० के० वर्मा)

कार्यपालन यंत्री,

अपर पुरवा नहर संभाग रीवा (म.प्र.)

रीवा दिनांक 18/03/2024

पृ क्र० 1035 / कार्य / 2024 /

प्रतिलिपि :-

1. अधीक्षण यंत्री, बाणसागर नहर मण्डल रीवा की ओर सादर सूचनार्थ।
2. अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज की ओर सूचनार्थ

सहपत्र - 0

(आर० के० वर्मा)

कार्यपालन यंत्री,

अपर पुरवा नहर संभाग रीवा (म.प्र.)



मध्य प्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतोनी अथवा जमाबंदी  
प्रकरण सात (नियम 8 देखिए)  
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम.

CLR No. :11135619370

SPECIMEN COPY

ग्राम: हरई गुजरान			पटवारी प्रेल्का: हरहा			तहसील: मऊगंज			जिला: मऊगंज			वर्ष: 2024-2025		
खाता क्रमांक	1. खातेदार (खातेदारी) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारी) का आईडी क्रमांक (संयुक्त खाते की दशा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्याक भू-खण्ड संख्याक के साथ इसका/ ब्लॉक संख्याक सहित ('S' कुबक भूमि को तथा 'P' गैर कृषिक भूमि को दर्शाता है) 2. क्षेत्रफल (हेक्टेयर/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूप्यों में)	* मध्य प्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन छूट	भू-राजस्व का शीर्ष	बाल्ड बर्ष की मात्रा (रूप्यों में)	बकाया यदि कोई हो (रूप्यों में)	आदिनांक ब्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूप्यों में)	अद्यतन कुल मांग (रूप्यों में)	भुगतान गई राशि जिसमें भुगतान के अधीन शामिल हो (रूप्यों में) 1. भुगतान गई राशि 2. भुगतान की विधि विधि	देय राशि	अधि मुक्तियाँ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
103	मेसर्समहालक्ष्मीमाईनुस एण्डसुटोनकेशरद्वारा पार्टनरराजेन्द्रसिंह पिता गणपतराम पता हरई गुजरान मऊगंज रीवा मध्य प्रदेश सम्पूर्ण भाग भूमि स्वामी		147/1 (S) 0.7290 हेक्टेयर  कुल क्षेत्र: 0.7290 हेक्टेयर	औद्योगिक एवं खनन	5467.50		कुल भू-राजस्व  पंचायत उपकर  शाला उपकर  याणिय्य कर  प्रीमियम  शास्ति  योग	5467.50  2733.75  7.29  0.00  0.00  0.00  8208.54	0.00		8208.54	33168.54	8208.54	



मध्य प्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतीनी अथवा जमाबंदी  
प्रकार सात (नियम 8 देखिए)  
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम,



CLR No. :11135619467

ग्राम: हरई गुजरान			पट्टागोटे क्रमांक: हरई			तहसील: मऊगंज			जिला: मऊगंज			वर्ष: 2024-2025		
खाता क्रमांक	1. खातेदार (खातेदारों) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारों) का आईडी क्रमांक (संयुक्त खाते की दशा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्याक पृष्ठ संख्याक के साथ इन्फो/ ब्लॉक संख्याक सहित ('S' कृषक भूमि को तथा 'P' गैर कृषक भूमि को दर्शाता है) 2. क्षेत्रफल (हेक्टेयर/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूप्यों में)	*मध्य प्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन रूट	भू-राजस्व का शीर्ष	वाल्यू बर्ष की मात्रा (रूप्यों में)	बकाया यदि कोई हो (रूप्यों में)	आदिनाक ध्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूप्यों में)	अदा तन कुल मांग (रूप्यों में)	भुगतान गई राशि जिसमें भुगतान के ब्यारे शामिल है (रूप्यों में) 1. भुगतान गई राशि 2. भुगतान की विधि	देय राशि	अभि सुक्रियाँ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
104	मेसर्समहालक्ष्मीमाईनुस एण्डस्टोनक्रेशरद्वारा पार्टनरराजेन्द्रसिंह पिता गणपतराम पता हरई गुजरान मऊगंज रीवा मध्य प्रदेश सम्पूर्ण भाग भूमि स्वामी		148/1/2/1 (S) 0.0850 हेक्टेयर	औद्योगिक एवं खनन	637.50		कुल भू-राजस्व	637.50	0.00		957.10	4369.6	957.10	
			कुल क्षेत्र. 0.0850 हेक्टेयर	कुल संख्या 1	कुल 637.50		पंचायत उपकर	318.75						
							शाला उपकर	0.85						
							वाणिज्य कर	0.00						
							प्रीमियम	0.00						
							शास्ति	0.00						
							योग	957.10						
								0						



मध्य प्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतौनी अथवा जमाबंदी  
प्ररूप सात (नियम 8 देखिए)  
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम,



CLR No. :11135619379

ग्राम: हरई गुजरान			पट्टा नं०: हल्का: हरई			तहसील: मऊगंज			जिला: मऊगंज			वर्ष: 2024-2025		
खाता क्रमांक	1. खातेदार (खातेदारों) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारों) का आईडी क्रमांक (संयुक्त खाते की दस्ता में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्याक भू-खण्ड संख्याक के साथ इसका/ ब्लॉक संख्याक सहित 'S' कृषक भूमि को तथा 'P' गैर कृषक भूमि को दर्शाता है। 2. सेंसरप्ल (हेक्टेयर/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूपों में)	* मध्य प्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन सूट	भू-राजस्व का शीर्ष	चालू वर्ष की मांग (रूपों में)	बकाया यदि कोई हो (रूपों में)	आदिनाक ब्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूपों में)	अद्यतन कुल मांग (रूपों में)	भुगतान गई राशि जिसने भुगतान के ब्यौरे शामिल हो (रूपों में) 1. भुगतान गई राशि 2. भुगतान की विधि	देय राशि	अधि युक्तियाँ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
23	देवलाल देवेंद्र पिता रोहिणी जाति कलार पता मऊगंज रीवा मध्य प्रदेश 457/915 भाग भूमि स्वामी		148/3 (S) 0.9150 हेक्टेयर	कृषि	0.00	0.00	कुल भू-राजस्व	0.00						
	मेसर्समहालक्ष्मी माई-नुसरणुडस्टोनकेशरद्वारा राजेन्द्रसिंह पिता गणपतराम सिंह पता हरई गुजरान मऊगंज रीवा मध्य प्रदेश 458/915 भाग भूमि स्वामी		कुल क्षेत्र 0.9150 हेक्टेयर	कुल संख्या 1	कुल 0.00		पंचायत उपकर	0.00						
							शाला उपकर	0.00						
							वाणिज्य कर	0.00						
							प्रीमियम	0.00						
							शास्ति	0.00						
							योग	0.00						



मध्य प्रदेश कम्प्यूटरीकृत पू-अपिलेख  
खातावार खतौनी अथवा जमाबंदी  
प्रारूप सात (नियम 8 देखिए)  
मध्य प्रदेश पू-राजस्व संहिता (पू-सर्वेक्षण तथा पू-अपिलेख) नियम,



CLR No. :11135619469

ग्राम: हर्दई गुजरान			पटवारी इस्का: हर्दई			तहसील: मऊगंज			जिल्ला: मऊगंज			वर्ष: 2024-2025		
खाता क्रमांक	1. खातेदार (खातेदारों) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारों) का आईडी क्रमांक (संयुक्त खाते की सेवा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्यांक पू-खण्ड संख्यांक के साथ इत्सका/ब्लॉक संख्यांक सहित (‘S’ कुबक प्लॉक को तथा ‘P’ गैर कुबक प्लॉक को दर्शाता है) 2. सर्वेक्षण (हेक्टियर/ वर्गमीटर में)	प्लॉक का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूपों में)	* मध्य प्रदेश पू-राजस्व संहिता, 1959 की धारा 58-क के अधीन छूट	पू-राजस्व का शीर्ष	चालू वर्ष की मांग (रूपों में)	बकाया यदि कोई हो (रूपों में)	आदिनांक व्याज (मध्य प्रदेश पू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूपों में)	अद्यतन कुल मांग (रूपों में)	भूतान्तन गई राशि जिसमें भूतानतन के ब्यारे शामिल हो (रूपों में) 1. भूतानतन गई राशि 2. भूतानतन की विधि	द्वय राशि	अधि युक्तियाँ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
48	मेसर महालक्ष्मी माईनर एंड स्टोन क्रैसर राजेंद्र सिंह पिता गणपत राम पता हर्दई गुजरान मऊगंज रोवा मध्य प्रदेश सम्पूर्ण भाग निजी संस्था		138/2/1 (S) 0.3550 हेक्टियर	कृषि	0.90	2.94	कुल पू-राजस्व	0.00						
			139/1 (S) 0.9500 हेक्टियर	कृषि	0.00		पंचायत उपकर	0.00						
			144/2/1 (S) 0.3080 हेक्टियर	कृषि	2.00		शाला उपकर	0.00						
			152/1/3/1 (S) 0.0480 हेक्टियर	कृषि	0.04		वाणिज्य कर	0.00						
			कुल क्षेत्र 1.6610 हेक्टियर	कुल संख्या 4	कुल 2.94		प्रीमियम	0.00						
							शास्ति	0.00						
							योग	0.00						



मध्यप्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतौनी अध्याय जमाबंदी  
प्रारूप सात (नियम 8 देखिए)  
मध्यप्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम,



CLR No. :11135619382

ग्राम: हरई गुजरान			पटवारी इल्का: हरई			तहसील: मऊगंज			जिला: मऊगंज			वर्ष: 2024-2025			
खाता क्रमांक	1. खातेदार (खातेदारी) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारी) का आईडी क्रमांक (संयुक्त खाते की दशा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्याक भू-खण्ड संख्याक के साथ इसका/ ब्लॉक संख्याक सहित ('S' कृषक भूमि को तथा 'P' गैर कृषिक भूमि को दर्शाता है) 2. सेक्टर/ (हेक्टेयर/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूपों में)	*मध्यप्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन हूट	भू-राजस्व का शीर्ष	चालू वर्ष की मांग (रूपों में)	बकाया यदि कोई हो (रूपों में)	आदिनांक ब्याज	अदा तन कुल मांग (रूपों में)	पुगतान गई राशि जिसमें पुगतान के श्योर शामिल हो (रूपों में) 1. पुगतान गई राशि 2. पुगतान की राशि	देय राशि	अपि सुकियाँ	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	
49	मेसर्समहालक्ष्मीआईन्स एण्डसुटोनक्रेशरद्वारा पार्टनरराजेन्द्रसिंह पिता गणपतराम पता: हरई गुजरान मऊगंज रीवा मध्य प्रदेश सम्पूर्ण भाग भूमि स्वामी		152/1/2/1 (S) 0.3680 हेक्टेयर	कृषि	0.20	0.20	कुल भू-राजस्व पंचायत उपकर शाला उपकर वाणिज्य कर प्रीमियम शास्ति योग	0.00 0.00 0.00 0.00 0.00 0.00							
			कुल क्षेत्र 0.3680 हेक्टेयर	कुल संख्या 1	कुल 0.20										



मध्य प्रदेश कम्प्यूटरीकृत भू-अभिलेख  
खातावार खतौनी अथवा जमाबंदी  
प्रारूप सात (नियम 8 देखिए)  
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अभिलेख) नियम,



CLR No. :11135619386

ग्राम: हरई गुजरान			पटवारी ब्लॉक: हरई			तहसील: मऊगंज			जिल्ला: मऊगंज			वर्ष: 2024-2025		
खाता क्रमांक	1. खातेदार (खातेदारी) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारी) का आईडी क्रमांक (संयुक्त खाते की दशा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्यांक भू-खण्ड संख्यांक के साथ इसका/ ब्लॉक संख्यांक सहित ('S' क्रमक भूमि को तथा 'P' गैर कृषिक भूमि को दर्शाता है) 2. क्षेत्रफल (हेक्टेयर/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूप्यों में)	*मध्य प्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन हूट	भू-राजस्व का शीर्ष	बालू वर्ष की मात्रा (रूप्यों में)	बकाया यदि कोई हो (रूप्यों में)	आदिनाक ब्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूप्यों में)	अब तन कुल मात्रा (रूप्यों में)	पुस्तान गई राशि जिसमें पुस्तान के ब्यारे शामिल हो (रूप्यों में) 1. पुस्तान गई राशि 2. पुस्तान की बिलियां	देय राशि	अधि युक्तियां
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
50	मेसर्समहालक्ष्मीमार्ईनस एण्डसुटीनकेशरद्वारा मार्टनबराजेन्द्रसिंह पिता गणपतराम पता हरई गुजरान मऊगंज रीवा मध्य प्रदेश सम्पूर्ण भाग भूमि स्वामी		144/1/1 (S) 0.0200 हेक्टेयर	कृषि	0.00	0.00	कुल भू-राजस्व	0.00						
			145/1 (S) 0.2020 हेक्टेयर	कृषि	0.00		पंचायत उपकर	0.00						
			146 (S) 0.3720 हेक्टेयर	कृषि	0.00		शाला उपकर	0.00						
			147/2 (S) 0.0120 हेक्टेयर	कृषि	0.00		वाणिज्य कर	0.00						
			कुल क्षेत्र. 0.6060 हेक्टेयर	कुल संख्या 4	कुल 0.00		प्रीमियम	0.00						
							शास्ति	0.00						
							योग	0.00						



मध्यप्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतौनी अथवा जमाबंदी  
प्रकार सात (नियम 8 देखिए)  
मध्यप्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम,

CLR No. :11135619460

ग्राम: हरई गुजराज			पट्टावली इल्का: हरईहा	तहसील: मऊनांज			जिल्ला: मऊनांज			वर्ष: 2024-2025				
खाता क्रमांक	1. खातेदार (खातेदारी) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेदारी) का आईडी क्रमांक (संयुक्त खाते की देसा में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्याक प्लॉट संख्याक के साथ इसका/ इन्कोक संख्याक संहिता ('S' कुवक प्लॉट को तथा 'P' गैर कृषिक प्लॉट को दर्शाता है) 2. क्षेत्रफल (हेक्टेयर/ वर्गमीटर में)	प्लॉट का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रुपयों में)	* मध्यप्रदेश भू-राजस्व संहिता, 1959 की धारा 58-आ के अधीन इष्ट	भू-राजस्व का शीर्ष	वाट्ट बर्ष की मांग (रुपयों में)	बकाया यदि कोई हो (रुपयों में)	आदिनांक ब्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रुपयों में)	अब तन कुल मांग (रुपयों में)	भूतान गई राशि जिसमें भूतान के ब्यारे शामिल हो (रुपयों में) 1. भूतान गई राशि 2. भूतान की विधिया	देय राशि	अपि युक्तियाँ
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
100	श्रीमहालक्ष्मी माईत एंड स्टोर केशर बितावल चरखी दादरी हरियाणा द्वारा पार्टनर राजेंद्र सिंह मिता गणपत राम पता जुई खुई भिवानी भिवानी हरियाणा सम्पूर्ण भाग निजी संस्था		127 (S) 0.2390 हेक्टेयर	कृषि	0.00		कुल भू-राजस्व	0.00	0.00		0.00		0.00	
			128 (S) 0.4010 हेक्टेयर	कृषि	0.00		पंचायत उपकर	0.00						
			129 (S) 0.4780 हेक्टेयर	कृषि	0.00		शाला उपकर	0.00						
			130 (S) 0.6030 हेक्टेयर	कृषि	0.00		वाणिज्य कर	0.00						
			142 (S) 0.4660 हेक्टेयर	कृषि	0.00		प्रीमियम	0.00						
			143 (S) 0.1780 हेक्टेयर	कृषि	0.00		शास्ति	0.00						
			कुल शे. 2.3650 हेक्टेयर	कुल संख्या 6	कुल 0.00		योग	0.00						



मध्य प्रदेश कम्प्यूटरीकृत भू-अपिलेख  
खातावार खतौनी अथवा जमाबंदी  
प्रमुख सात (नियम 8 देखिए)  
मध्य प्रदेश भू-राजस्व संहिता (भू-सर्वेक्षण तथा भू-अपिलेख) नियम,

CLR No. :11135619460

ग्राम: इरई गुजरान														
खता क्रमांक			पट्टागरी इल्का: इरई			तहसील: मऊगंज			जिला: मऊगंज			वर्ष: 2024-2025		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	1. खातेदार (खातेयारी) का नाम उसके माता/पिता/पति का नाम तथा पता 2. खाते में हिस्सा	खातेदार (खातेयारी) का आईडी क्रमांक (संयुक्त खाते की दस्ता में प्रत्येक खातेदार का उनके नाम सहित आईडी क्रमांक)	1. सर्वेक्षण संख्यांक भू-खण्ड संख्यांक के साथ इसका/ ब्लॉक संख्यांक सहित ('S' क्रमक भूमि को तथा 'P' गैर कृषिक भूमि को दर्शाता है) 2. क्षेत्रफल (खटेदार/ वर्गमीटर में)	भूमि का उपयोग जिसके लिए निर्धारण किया गया है	निर्धारण (रूप्यों में)	*मध्य प्रदेश भू-राजस्व संहिता, 1959 की धारा 58-क के अधीन छूट	भू-राजस्व का शीर्ष	बालू क्वी मांग (रूप्यों में)	बकाया यदि कोई हो (रूप्यों में)	आदिनांक ब्याज (मध्य प्रदेश भू-राजस्व संहिता 1959 की धारा 143 के अनुसार) (रूप्यों में)	अद्यतन कुल मांग (रूप्यों में)	पुगतान गई राशि जिसमें पुगतान के ब्यारे शामिल हो (रूप्यों में) 1. पुगतान गई राशि 2. पुगतान की विधि दिया	देय राशि	अपि युक्तियाँ



मध्य प्रदेश कम्प्यूटरीकृत भू-अधिलेख  
फार्म बी - 1  
(किस्तबन्दी खतीनी (आसानीवार))

सी. एल. आर. न. : 11135622727

ग्राम: हर्ई गुजरान		हल्का: हर्ई		रा.नि.म. : सीतापुर				तहसील: मऊगंज					जिला: रीवा			वर्ष: 2020-2021							
खाते का अनु क्रमांक	भूमिस्वामी या शासकीय पट्टेदार का नाम	खाते के ब्यारे		क्रान्त और बकाया नाम				वसूलियां					खजाने में जमा करने के ब्यारे			वर्ष की समाप्ति पर बांकी			वर्ष की समाप्ति के पश्चात् की वसूलियां			जारी की गई कलत आदिबिका के ब्यारे	
		खाते में शामिल प्रत्येक भू-मापन क्रमांक	प्रत्येक भू-मापन क्रमांक का क्षेत्रफल	किस्तों के ब्यारे	भू-राजस्व	उपकर अववाब	योग	भुगतान करने वाले व्यक्ति का नाम	भुगतान की तारीख	भू-राजस्व	उपकर अववाब	योग	रकम जमा करने वाले का नाम	जमा करने की तारीख	घातान क्रमांक	भू-राजस्व	उपकर अववाब	योग	भू-राजस्व	उपकर अववाब	योग		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	
70	श्रीमहालक्ष्मी माई र एंड स्टोर केश र खिलावल घरखी दादरी हरियाणा इ ारा पार्टनर रा जैद सिंह पिता ग णपत राम पता जु ई खुर्द भिवानी मि वानी हरियाणा सम्पूर्ण भाग निजी संस्था	127 128 129 130 142 143	0.2390 0.4010 0.4780 0.6030 0.4660 0.1780		0.00	पंचायत 0.00 शाला 0.00	0.00																
		6	2.3650	0.00	0.00	0.00	0.00																

# कार्यवृत्त ग्रामसभा कार्यवाही की नकल

1. पंचायत का नाम ..... **हरहर** ..... सम्मिलन की तारीख **26/11/2019** ..... सम्मिलन का स्थान **पंचायत** ..... उपस्थित सदस्यों की संख्या .....

**ग्राम सभा के सम्मलेन में विषय**  
(1)  
**अनुसूचित जाति**  
अध्यक्ष महोदय की अध्यक्षता में  
(14)  
ग्राम सभा उपकरण की भूमि नं.  
52 अक्षांश 0.260 अंश 147 अक्षांश  
550 अंश में अतिरिक्त अक्षयवर्ष  
भूमि स्वामी के सहमत फूट अक्षय  
अक्षय (सोना) का संचालन  
ग्राहक गया है व खसरा नं. 148/1/2  
165 व 148/1/3 0.465 एकड़  
में अक्षय चारा गया है  
विचार व निर्णय

**सचिव**  
ग्राम पंचायत  
अक्षय, मन्सूर, जिला अक्षय

**सम्मिलन के कार्यवृत्त**  
(2)  
श्री अनुकरण सिंह अध्यक्ष द्वारा प्रस्ताव किया गया है कि पंचायत को जो अक्षय  
प्रस्ताव संचालन हेतु प्राप्त हुए हैं उनको पंचायत पर खर्च आप उक्त प्रस्ताव  
का समर्थन उपस्थित सभी सदस्यों ने किया।  
प्रस्ताव पर आपस में विचार उपरान्त हरहर उपकरण की भूमि खसरा नं. 52  
0260 अंश 147 अक्षांश 0.550 अंश में प्रस्ताव संचालन व खसरा नं. 148/1/2 अक्षांश 0  
अक्षय भूमि स्वामी के जमा महासंघ की माहौल एच. स्टोन केवर संचालन (राजिफ  
विवाही राजपूत राज 68 वर्ष निवासी ग्राम अक्षय अक्षय शाना व महासंघ विवाही 60  
निवासी अक्षय) के साथ अनुसंध किया गया है अनुसंध के अक्षय व  
अक्षय 20 वर्ष (वीसवर्ष) का प्रस्ताव किया गया है प्रस्ताव अक्षय पर ग्राम सभा द्वारा  
प्रति किया गया है कि प्रस्ताव अनुसंध के अक्षय पर भूमि स्वामी के जमा  
प्रस्ताव संचालन व अक्षय की अक्षय प्रस्ताव के निम्न  
प्रस्ताव हेतु प्रस्ताव पारित कर निर्णय लिया गया कि प्रस्ताव का संचालन व  
किया गया है व पंचायत का कोई अक्षय नहीं है।



# कार्यालय कलेक्टर (खनिज शाखा) जिला-रीवा (म.प्र.)

क्रमांक/ 6069 / खनिज / 2019 E-mail- modgmrew@mp.gov.in

रीवा दिनांक 19/11/2019

## “आदेश”

प्रति,

मेसर्स महालक्ष्मी माइंस एण्ड स्टोन क्रेशर  
पार्टनर राजेन्द्र सिंह  
पता ग्राम बिलावल पोस्ट अटेला खुर्द,  
तहसील एवं जिला चरखी दादरी  
हरियाणा  
हाल मुकाम कैम्प ग्राम हरई गुजरान  
तहसील मऊगंज जिला रीवा (म.प्र.)

विषय:- जिला रीवा के तहसील मऊगंज ग्राम हरई गुजरान के खसरा क्रमांक 109/1, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148, 152/1/2 रकवा 06.474 हे0 क्षेत्र पर खनिज पत्थर (यांत्रिक क्रिया के द्वारा गिट्टी निर्माण) हेतु उत्खनिपट्टा आवेदन पत्र दिनांक 24.01.2019

--X-X-X--

जिला रीवा के तहसील मऊगंज ग्राम हरहा के खसरा क्रमांक 109/1, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148, 152/1/2 रकवा 06.474 हे0 क्षेत्र पर खनिज पत्थर (यांत्रिक क्रिया के द्वारा गिट्टी निर्माण) हेतु उत्खनिपट्टा आवेदन पत्र दिनांक 24.01.2019 को प्रस्तुत किया गया है। जिसके संबंध में आवेदक के पक्ष में आवेदित क्षेत्र 06.474 हे0 में से रकवा 06.134 हे0 उपलब्ध पाये जाने पर कार्यालयीन पत्र क्रमांक 4504 दिनांक 25.06.2019 द्वारा आवेदक को अनुमोदित खनन योजना प्रस्तुत करने हेतु लेख किया गया था। जिसके अनुपालन में राज्य सरकार के दिशा निर्देश अनुसार आवेदक द्वारा अनुमोदित खनन योजना दिनांक 27.07.2019 को अनुमोदित होकर कार्यालय प्राप्त हुई है। राजस्व, वन, ग्रामसभा से प्राप्त प्रतिवेदनों/सम्मति की अनुशांसा के आधार पर एवं कार्यालयीन मानचित्रकार द्वारा प्रतिवेदित उपलब्ध क्षेत्र रकवा 06.134 हे0 में म.प्र. गौण खनिज नियमावली 1996 के नियम 18 (2) में उल्लेखित प्रावधानों के तहत निम्न शर्तों पर खनिज पत्थर (यांत्रिक क्रिया के द्वारा गिट्टी निर्माण) का उत्खनिपट्टा स्वीकृत किया जाता है।

1. आवेदक का नाम व पता:- मेसर्स महालक्ष्मी माइंस एण्ड स्टोन क्रेशर पार्टनर राजेन्द्र सिंह  
पता ग्राम बिलावल पोस्ट अटेला खुर्द, तहसील एवं जिला चरखी दादरी हरियाणा  
हाल मुकाम कैम्प ग्राम हरई गुजरान तहसील मऊगंज जिला रीवा (म.प्र.)
2. ग्राम का नाम:- ग्राम हरई गुजरान तहसील मऊगंज जिला रीवा (म.प्र.)  
खसरा क्रमांक 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2, 148/1/3 कुल रकवा 06.134 हे0 (निजी भूमि)
3. अवधि:- 10 वर्ष (दस वर्ष)

स्वीकृत किये गये उत्खननपट्टा के संबंध में म.प्र. गौण खनिज नियम 1996 के प्रावधानों एवं म.प्र. राजपत्र दिनांक 23.03.2013 के अनुदेशों के अतिरिक्त निम्नानुसार शर्तें अधिरोपित की जाती हैं -

1. शोध क्षमता पत्र एवं विधिक स्टाम्प में प्रतिभू बंध-पत्र (नोटरी द्वारा प्रमाणित) प्रस्तुत करना होगा।
2. फर्म के वारिसों, निष्पादकों, प्रशासकों तथा प्रतिनिधियों के नियम पालन करने हेतु विधिक स्टाम्प (नोटरी द्वारा प्रमाणित) पर पृथक-पृथक शपथ पत्र प्रस्तुत करना होगा।
3. स्वीकृत उत्खननपट्टे के संदर्भ में म.प्र. भू-राजस्व संहिता की धारा 247(5) के तहत खनन कार्य प्रारम्भ करने हेतु भू-प्रवेश की अनुमति प्राप्त करना।
4. स्वीकृत उत्खननपट्टे के संदर्भ में म.प्र. राजपत्र दिनांक 23.03.2013 एवं समय-समय पर जारी शासन निर्देशों के अनुसार पर्यावरण अनुमति प्राप्त करना अनिवार्य होगा।
5. रायल्टी, डेडरेण्ट आदि म.प्र. गौण खनिज नियम 1996 में निहित प्रावधान के अंतर्गत एवं शासन द्वारा समय-समय पर की गई दर संशोधन के अनुसार देय होगी।
6. आपके विरुद्ध यदि कोई खनिज बकाया राशि है तो उसे अनुबंध निष्पादन के पूर्व जमा किया जाना अनिवार्य होगा।
7. स्वीकृत क्षेत्र के संबंध कोई न्यायालयीन प्रकरण होने पर संबंधित न्यायालय द्वारा दिये गये आदेशों का पालन किया जाना अनिवार्य होगा।
8. स्वीकृत खदान क्षेत्र का सीमांकन खनिज विभाग वन विभाग की उपस्थिति में तहसीलदार तहसील मऊगंज द्वारा कराया जावेगा। खदान सीमा पर खदान ठेकेदार द्वारा अपने व्यय से सीमेंट के मुनारे बनाकर उन पर क्रमवार नम्बर डाले जाएंगे। मुनारे स्थापित कराये जाने पर खनिज विभाग तथा वन विभाग द्वारा संयुक्त निरीक्षण उपरांत मुनारे सही पाये जाने पर ही ठेकेदार को खदान का कब्जा दिया जायेगा।
9. उत्खननपट्टाधारी को म.प्र. गौण खनिज नियम 1996 के नियम 30 (14) के अनुसार संपूर्ण हटाये जाने वाले खनिज की रायल्टी अग्रिम जमा करना होगा। वर्तमान में ई-ट्रांजिट पास प्रक्रिया के अनुसार अभिवहन पास जारी किये जायेंगे।
10. स्वीकृत खदान क्षेत्र के आसपास के क्षेत्र में 02 कि.मी. की परिधि के वन क्षेत्र में उत्खनन नहीं होने का दायित्व उत्खनन पट्टाधारी का होगा, यदि आसपास के क्षेत्र में अवैध उत्खनन होता है, तो उत्खनन की सूचना उत्खनन पट्टाधारी द्वारा खनिज अधिकारी व वन मण्डलाधिकारी रीवा को तत्काल देना होगा तथा यह भी सुनिश्चित किया जाये कि स्वीकृत क्षेत्र से वन संरक्षण अधिनियम 1980 के प्रावधान से प्रभावित तो नहीं होता है।
11. म.प्र. राजपत्र दिनांक 23.03.2013 में संशोधित समस्त नियमों एवं प्रावधानों का पालन करना होगा।




राज्य शासन के निर्देश दिनांक 19.08.2015 अनुसार सिया (SEIAA) से संबंधित  
06 बिन्दुओं की जानकारी निम्नानुसार है :-

क्र.	निर्धारित बिन्दु	वस्तुस्थिति
1.	आवेदित क्षेत्र से 10 कि.मी. की दूरी पर कोई नेशनल पार्क/अभ्यारण्य/जैवविविधता स्थित है तो उसकी दूरी स्पष्ट करेंगे तथा नहीं होने की स्थिति में ऐसी स्थिति में 10 कि.मी. की दूरी में नहीं है।	आवेदित क्षेत्र से 10 कि.मी. की दूरी पर कोई नेशनल पार्क/अभ्यारण्य/जैवविविधता स्थित नहीं है।
2.	आवेदित क्षेत्र से वन क्षेत्र की दूरी।	आवेदित क्षेत्र से वन क्षेत्र की दूरी 123.22 मीटर है। जिसके संबंध में आयुक्त रीवा संभाग रीवा की समिति की बैठक दिनांक 17.06.2019 द्वारा वन सीमा से 123.22 मीटर दूरी छोड़कर अनुमति प्रदान की गई है।
3.	आवेदित क्षेत्र से 500 मीटर की दूरी के अंदर कोई मानव बसाहट/शैक्षणिक संस्थान/चिकित्सालय/पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक की दूरी।	आवेदित क्षेत्र से 500 मीटर की दूरी के अंदर कोई कोई मानव बसाहट/शैक्षणिक संस्थान/चिकित्सालय/पुरातत्व धरोहर/राष्ट्रीय महत्व के स्मारक स्थित नहीं है।
4.	आवेदित क्षेत्र से 500 मीटर की दूरी के अंदर कोई जलीय निकाय/नदी/तालाब/नहर की दूरी।	आवेदित क्षेत्र से 500 मीटर की दूरी के अंदर कोई जलीय निकाय/नदी/तालाब/नहर स्थित नहीं है।
5.	500 मीटर की परिधि में स्वीकृत अन्य खनि रियायत स्वीकृत हो तो उसकी दूरी। (रेत के प्रकरण में यह जानकारी 1000 मीटर रहेगी)	सहायक मानचित्रकार के प्रतिवेदन दिनांक 29.07.2019 अनुसार प्रश्नाधीन खदान से 500 मीटर की परिधि में 02 उत्खनिपट्टा खनिज पत्थर क्रेशर गिट्टी हेतु रकवा 02.600 हे० क्षेत्र में स्वीकृत है।
6.	रेत उत्खनन के प्रकरण में नदी का नाम	निरंक

अतः यदि आपको उपरोक्त शर्तें मान्य हो तो उत्खनिपट्टा स्वीकृति दिनांक से तीन माह के अंदर नियमानुसार निर्धारित प्रारूप में आवश्यक दस्तावेज प्रस्तुत कर अनुबंध कराते हुए भारतीय रजिस्ट्रीकरण अधिनियम 1908 के अंतर्गत पंजीयन कराना होगा। जहां उपरोक्त कालावधि में ऐसे विलेख निष्पादन नहीं किया जाता है तो उत्खनिपट्टा मंजूरी का यह आदेश प्रतिसंहत (Revoke) समझा जावेगा।

(कलेक्टर महो० द्वारा अनुमोदित)

  
प्रभारी अधिकारी खनिज  
हेतु कलेक्टर जिला रीवा (म.प्र.)

पृष्ठां. क्रमांक/ /खनिज/2019  
प्रतिलिपि:-

रीवा दिनांक:.....

1. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन अभिकरण, पर्यावरण परिसर ई-5 अरेरा कालोनी भोपाल (म.प्र.)
2. वनमण्डलाधिकारी वनमण्डल रीवा म.प्र.।
3. अनुविभागीय अधिकारी तहसील मऊगंज जिला रीवा।
4. क्षेत्रीय प्रमुख भौमिकी तथा खनिकर्म क्षेत्रीय कार्यालय रीवा म.प्र.।
5. क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय रीवा।
6. खनि निरीक्षक तहसील मऊगंज जिला रीवा म.प्र.।
7. ग्राम पंचायत हर्रहा तहसील मऊगंज जिला रीवा।  
की ओर सूचनार्थ अग्रेषित।

प्रभारी अधिकारी खनिज  
हेतु कलेक्टर जिला रीवा (म.प्र.)

कार्यालय क्षेत्रीय प्रमुख  
खनिज साधन विभाग, मध्यप्रदेश शासन  
संचालनालय भौमिकी तथा खनिकर्म  
क्षेत्रीय कार्यालय रीवा, मध्यप्रदेश  
ई मेल - rhdgmrew@mp.gov.in

क्रमांक 1004 / मा.प्ला./न.क्र./2019

रीवा, दिनांक 27/7/2019

प्रति,

✓ मेसर्स महालक्ष्मी माइंस एण्ड स्टोन क्रेशर,  
पार्टनर राजेन्द्र सिंह  
निवासी ग्राम बिलावल पोस्ट अटेला खुर्द,  
तहसील एवं जिला चरखी दादरी, हरियाणा  
हाल मुकाम - कैम्प ग्राम हरई गुजरान, तह. मरुगंज,  
जिला रीवा (म.प्र.)

विषय :- खनन योजना के अनुमोदन बावत्।

संदर्भ :- इस कार्यालय का आवक क्रमांक 1093 दिनांक 22.07.2019

—00—

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में ग्राम हरई गुजरान, तहसील मरुगंज, जिला रीवा (म.प्र.) के ख.क्र. 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2 एवं 148/1/3 रकवा 6.134 हे० क्षेत्र पर खनिज पत्थर (यांत्रिकी क्रिया से गिटी निर्माण) का उत्खनिपट्टा हेतु खनन योजना मध्यप्रदेश गौण खनिज नियम 1996 के नियम 42 के अंतर्गत अनुमोदन हेतु प्रस्तुत किया गया है।

प्रस्तुत खनन योजना मध्यप्रदेश गौण खनिज नियम 1996 के नियम 42 (सी)(3) के अधीन प्रदत्त अधिकारों के अंतर्गत वर्ष 2019-2020 से 2023-2024 तक की अवधि हेतु अनुमोदित की जाती है।

उक्त अनुमोदन इस शर्त पर किया जाता है कि आवेदक मध्यप्रदेश गौण खनिज नियम 1996 के प्रावधानों का पालन करेगा एवं 6 मी. की गहराई के पश्चात् उत्खनन कार्य करने हेतु DGMS से स्वीकृति प्राप्त करेगा।

संलग्न :- अनुमोदित खनन योजना।

क्षेत्रीय प्रमुख

संचालनालय भौमिकी तथा खनिकर्म  
क्षेत्रीय कार्यालय रीवा, मध्यप्रदेश

पृ. क्रमांक / मा.प्ला./न.क्र./2019

रीवा, दिनांक

प्रतिलिपि-

1. कलेक्टर, (खनि शाखा) जिला रीवा मध्यप्रदेश की ओर अनुमोदित खनन योजना की एक प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय प्रमुख

संचालनालय भौमिकी तथा खनिकर्म  
क्षेत्रीय कार्यालय रीवा, मध्यप्रदेश



# कार्यालय वनमंडलाधिकारी, वनमण्डल सा0 रीवा (म.प्र.)

जयन्ती कुंज, झिरिया, रीवा

E-Mail- dfot.rwa@mp.gov.in , Phone- 07662- 251335



क्रमांक/मा.चि./ 6106  
प्रति,

रीवा, दिनांक 08.07.2019

कलेक्टर (खनिज शाखा)  
जिला रीवा (म.प्र.)

- विषय :-** ग्राम हरईगुजरान तहसील मऊगंज के खसरा नम्बर 109/1, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148, 152/1/2 रकवा 6.474 हे. भूमि पर अनुज्ञप्ति/उत्खनन पट्टा पत्थर यांत्रिकीय विधि से गिट्टी निर्माण हेतु आवेदक मेसर्स महालक्ष्मी माइंस एण्ड क्रेशर पार्टनर राजेन्द्र सिंह।
- संदर्भ :-** आपका पत्र क्र./251/खनिज/2019 रीवा, दिनांक 24.01.2019 एवं वनसीमा से 250 मीटर की परिधि में आने वाले खनि रियायत की बैठक दिनांक 17.06.2019

—0—

विषयान्तर्गत संदर्भित पत्र से प्राप्त प्रकरण का मौका निरीक्षण उप वनमण्डलाधिकारी मऊगंज के द्वारा किये जाने पर आवेदित क्षेत्र निजी राजस्व भूमि है।

कृपया लीज स्वीकृत करने के पूर्व निम्न बिन्दुओं पर कार्यवाही सुनिश्चित करना आवश्यक है:-

1. उत्खनन पट्टा नवीनीकरण के पूर्व पुनः अनापत्ति/अभिमत लिया जाना आवश्यक है।
2. उक्त आवेदित क्षेत्र म0प्र0 शासन राजस्व विभाग के पत्र क्र/16 - 10/ 7 -2-ए/90 भोपाल दिनांक 13.01.97 के अन्तर्गत वन की परिभाषा में तो नहीं आता कृपया इसे भी सुनिश्चित करालें।
3. आवेदक को सूचित करें की म0प्र0 शासन वन विभाग मंत्रालय बल्लभ भवन भोपाल के पत्र क्र./एफ/16/18/10/3 दिनांक 05.12.2000 से दिये गये निर्देशानुसार स्वीकृत खदान से आस-पास के दो कि0मी0 की परिधि के वन क्षेत्र से खनन नहीं होने का दायित्व खनिज ठेकेदार का होगा। यदि आस-पास के दो कि0मी0 के वन क्षेत्र की परिधि में अवैध उत्खनन होता है तो उत्खनन की सूचना खनिज ठेकेदार द्वारा खनिज अधिकारी तथा वन मंडलाधिकारी को लिखित में की जावे, अन्यथा राज्य शासन द्वारा विधिवत कार्यवाही की जावेगी।
4. यदि खनिज लीज धारक के सहयोग से वनक्षेत्र से अवैध उत्खनन करना पाया गया तो उसी तारीख से अनापत्ति प्रमाण पत्र निरस्त माना जावेगा एवं लीज धारक के विरुद्ध नियमानुसार कार्यवाही की जावेगी।
5. कृपया आवेदित क्षेत्र में खदान स्वीकृत होने पर म0प्र0 शासन वन विभाग के ज्ञाप क्र./47/99/10-3 भोपाल दिनांक 12 जनवरी 2000 के अनुरूप मौके पर जिला खनिज अधिकारी व संबंधी उप वनमण्डलाधिकारी खदान क्षेत्र का सीमांकन करेंगे। खदान सीमा पर खदान ठेकेदार के व्यय से सीमेन्ट के पक्के मुनारे बनवाया जाकर उन पर क्रमवार नम्बर डाले जायेगे। मुनारे के बनाने पर पुनः खनिज अधिकारी व क्षेत्रीय उप वनमंडलाधिकारी द्वारा निरीक्षण किये जाने और मुनारे सही पाये जाने के पश्चात ही खदान ठेकेदार को खदान क्षेत्र का कब्जा दिया जाएगा अन्यथा अनापत्ति प्रमाण पत्र स्वयं निरस्त माना जाएगा।

6. आवेदित स्थल का जी.पी.एस.रीडिंग निम्नानुसार है :-

N 24° 32'37.80"	E 081° 50'03.60"
N 24° 32'47.40"	E 081° 50'05.90"
N 24° 32'48.20"	E 081° 50'03.10"
N 24° 32'49.96"	E 081° 50'03.07"
N 24° 32'48.70"	E 081° 50'10.50"
N 24° 32'37.7"	E 081° 50'08.6"

- 250 मीटर वन सीमा के भीतर पत्थर फड़ी लगाने या उत्खनित मलवा को एकत्र करने की अनुमति लीज धारकों को नहीं दी जावेगी। उ.प्र. के वनक्षेत्र हेतु भी यह शर्त प्रभावी रहेगी।
- आवेदित क्षेत्र के समीपस्थ पूर्व में अन्य खदानें संचालित थी जो वर्तमान में बन्द है। अतः बिना बैध अनुमति उक्त खदानें संचालित न हों इसकी जवाबदारी आवेदक संस्था की रहेगी।
- आवेदक संस्था को निर्देशित किया जाता है कि सूर्यास्त तक ही खदान क्षेत्र में कार्य करें, जिससे वनक्षेत्र में आने-जाने वाले वन्यप्राणियों का आवास एवं आवागमन प्रभावित न हो।
- ये सुनिश्चित करें कि आवेदित स्थल में कोई छोटे बड़े झाड़ के जंगल तो नहीं है और यदि आवेदित स्थल छोटे बड़े झाड़ के जंगल के रूप में अधिसूचित होगी तो अनापत्ति स्वतः निरस्त मानी जावेगी।
- खनिज का परिवहन किसी भी स्थिति में वनभूमि से नहीं किया जावेगा, यदि वनभूमि से परिवहन किया जाता है तो अनापत्ति निरस्त मानी जावेगी।
- कमिश्नर रीवा सम्भाग रीवा की अध्यक्षता में गठित समिति वनसीमा से 250 मीटर की परिधि में आने वाले भूमियों को खनिज रियायत की बैठक दिनांक 17.06.2019 को सर्व सम्मति से वनसीमा से 123.22 मीटर दूरी छोड़कर एवं स्थल पर वनसीमा की ओर वृक्षारोपण करने तथा चैनलिंग फेसिंग कार्य कराये जाने के उपरांत उपरोक्तानुसार की गई कार्यवाही के छायाचित्र एवं मौका पंचनामा संबंधित कार्यालय कलेक्टर (खनिज शाखा) में अनिवार्यतः प्रस्तुत किये जाने की शर्त पर प्रकरण में स्वीकृति प्रदान की गई है। एवं जिस कार्य हेतु आवेदन दिया गया है उसके अलावा अन्य कोई कार्य न किया जावे, यदि अन्य कोई कार्य किया जाता है अनापत्ति निरस्त मानी जावेगी।  
अतः प्रतिवेदन आपकी ओर आवश्यक कार्यवाही हेतु प्रेषित है।

(विपिन कुमार पटेल भा.व.से.)

वनमंडलाधिकारी

वनमण्डल(सा.)रीवा(म.प्र.)

पृष्ठांकन क्रमांक/मा.चि./

रीवा, दिनांक .....2019

प्रतिलिपि :-

- उप वनमण्डलाधिकारी मऊगंज की ओर आपके संदर्भित पत्र क्रमांक 456 दिनांक 25.03.2019 के तारतम्य में सूचनार्थ।
- वन परिक्षेत्राधिकारी मऊगंज की ओर आपके संदर्भित पत्र क्रमांक 212 दिनांक 18.03.2019 के तारतम्य में सूचनार्थ।

वनमंडलाधिकारी  
वनमण्डल(सा.)रीवा(म.प्र.)



# कार्यालय वनमंडलाधिकारी, वनमण्डल सा0 रीवा (म.प्र.)

जयन्ती कुंज, झिरिया, रीवा

E-Mail- dfot.rwa@mp.gov.in , Phone- 07662- 251335



क्रमांक/मा.चि./ 6108  
प्रति,

रीवा, दिनांक 08-07-19

कलेक्टर (खनिज शाखा)  
जिला रीवा (म.प्र.)

विषय :- पर्यावरणीय सम्मति हेतु सिया द्वारा निर्धारित बिन्दुओं पर जानकारी प्रदाय करने बावत्।  
सन्दर्भ :- आपका पत्र क्र./250/खनिज/2019 रीवा, दिनांक 24.01.2019 एवं कमिश्नर रीवा द्वारा मीटिंग दिनांक 17.06.2019

—0—

उपरोक्त विषयान्तर्गत आवेदक मेसर्स महालक्ष्मी माइंस एण्ड क्रेशर पार्टनर राजेन्द्र सिंह खनिज पत्थर क्रेशर गिट्टी निर्माण हेतु क्षेत्रफल 06.474 हेक्टेयर में माईनिंग के लिये लीज अवधि दिनांक 24.01.2019 से खसरा नम्बर 109/1, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148, 152/1/2 ग्राम हरईगुजरान, तहसील मऊगंज जिला रीवा हेतु पूर्व पर्यावरण अनुमति के लिये परिशिष्ट 01 में बिन्दु क्रमांक 01 से 04 तक की जानकारी निम्नानुसार है :-

क्र.	निर्धारित बिन्दु	हाँ/ नहीं	जानकारी विवरण (यदि हाँ तो सम्पूर्ण विवरण दें)
1	क्या 10 कि.मी. की परिधि में कोई नेशनल पार्क स्थित है ?	नहीं	
2	क्या 10 कि.मी. की परिधि में कोई अभ्यारण्य स्थित है ?	नहीं	
3	क्या 10 कि.मी. की परिधि में कोई जैव विविधता क्षेत्र स्थित है ?	नहीं	
4	क्या 250 मीटर की परिधि में कोई वनक्षेत्र स्थित है। (यदि हाँ तो दिनांक 07.10.2002 से 29.08.2008 तक स्वीकृति माईनिंग लीज के लिये संबंधित जिला पंचायत से अनापत्ति प्रमाण पत्र एवं 29.08.2008 के बाद वाली माईनिंग लीज के लिए प्रमुख सचिव वन की अध्यक्षता में गठित समिति से अनापत्ति प्रमाण पत्र संलग्न करें)	हाँ	कमिश्नर रीवा सम्भाग रीवा की अध्यक्षता में गठित समिति वनसीमा से 250 मीटर की परिधि में आने वाले भूमियों को खनि रियायत की बैठक दिनांक 17.06.2019 को सर्व सम्मति से वनसीमा से 123.22 मीटर दूरी छोड़कर एवं स्थल पर वनसीमा की ओर वृक्षारोपण करने तथा चैनलिंग फेसिंग कार्य कराये जाने के उपरांत उपरोक्तानुसार की गई कार्यवाही के छायाचित्र एवं मौका पंचनामा संबंधित कार्यालय कलेक्टर (खनिज शाखा) में अनिवार्यतः प्रस्तुत किये जाने की शर्त पर प्रकरण में स्वीकृति प्रदान की गई है।

वनमण्डलाधिकारी  
वनमण्डल रीवा (म.प्र.)

## कार्यालय कार्यपालन यंत्री अपर पुरवा नहर संभाग रीवा (म0प्र0)

पत्र क्र. 1225/कार्य./2020

रीवा, दिनांक 20/3/2020

प्रति,

खनिज अधिकारी,  
हेतु कलेक्टर जिला रीवा (म0प्र0)

विषय:- जिला रीवा के तहसील मऊगंज ग्राम हरई गुजरान के खसरा क्र. 127,128,129,130,131,135,136,140/1,140/2,141,142,143,144/1,144/2,145,148/1/2,148/1/3 कुल रकबा 06.134 है(निजी भूमि) क्षेत्र पर खनिज पत्थर (यांत्रिकी कृया के द्वारा गिट्टी निर्माण) हेतु स्वीकृत उत्खनित पट्टा क्षेत्र पर पर्यावरणीय स्वीकृत बाबत।


संदर्भ:- आपका पत्र क्र. 953/खनिज/2020/रीवा दिनांक 18.03.2020

—0—

उपरोक्त विषयांतर्गत लेख है कि मेसर्स महालक्ष्मी माईन्स एण्ड स्टोन क्रेषर पार्टनर राजेन्द्र सिंह जिला चरखी दादरी, हरियाणा द्वारा ग्राम हरई गुजरान तहसील मऊगंज जिला रीवा (म0प्र0) में विषयांकित खसरो से खनिज पत्थर उत्खनन हेतु अनापत्ति चाही गई हैं। ग्राम हरई गुजरान में अपर पूरवा नहर संभाग रीवा के अंतर्गत कदुआवन तालाब निर्मित है। कार्यालय के उपलब्ध नक्सा खसरा के अनुसार उल्लेखित खसरे बांध के अधिकतम जल स्तर से बाहर है।

अतः आवेदक द्वारा प्रस्तुत खसरो के रकबे में खनिज पत्थर (यांत्रिकी क्रिया द्वारा गिट्टी निर्माण) के उत्तखनन से जल संसाधन के विभाग को कोई आपत्ति नहीं होगी।

सहपत्र- निरंक

  
(पी0के0पाण्डेय)  
कार्यपालन यंत्री  
अपर पुरवा नहर संभाग,  
रीवा (म0प्र0)



**State Environment Impact Assessment Authority, M.P.**  
(Ministry of Environment, Forest and Climate Change, Government of India)

**Environmental Planning & Coordination Organization**

Paryavaran Parisar, E-5, Arera Colony  
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax: 0755 - 2462136

No.: 590 /SEIAA/ 21

Date: 18.5.21

To,  
M/s. Mahaluxmi Mines and Stone Crusher,  
Village - Bilawal, Post - Atela Khurd,  
Tehsil & Dist. Charkhi Dadri, Haryana

**Sub:- Case No. – 6722/2019** Prior Environment Clearance for **Stone Quarry** (opencast manual/semi mechanized method) in an area of 6.1340 ha. for production capacity of 1,39,497 cum per annum at Khasra No. 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2, 148/1/3 at Village - Harrai Gujran, Tehsil - Mauganj, Dist. Rewa (MP) by M/s. Mahaluxmi Mines and Stone Crusher, Village - Bilawal, Post - Atela Khurd, Tehsil & Dist. Charkhi Dadri, Haryana.

This has reference to your letter received in SEIAA office on 24.12.2019 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Form-II, Pre-Feasibility Report, DSR, ToR and subsequently submission of EIA, Public Hearing and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. It has been noted that the proposal is for **Stone Quarry** in an area of 6.1340 ha. at Khasra No. 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2, 148/1/3 at Village - Harrai Gujran, Tehsil - Mauganj, Dist. Rewa (MP). There is no National Park/Sanctuary within 10 Km radius. It lies at geographical co-ordinates at latitude 24°32'37.75" to N24°32'49.93"N and longitude 81°50'02.44" to E81°50'12.36"E as per mining plan. Mining Plan is approved by DGM, M.P. Vide Letter No. – 1004/Ma.Plan./Na. Kra./2019, dated 27.07.2019.

The proposed project is for production capacity 1,39,497 cum/year of Stone Quarry. The mining will be carried out by opencast semi mechanized method. The total water requirement is 30.54 KLD (1.8 KLD for Domestic use + 6.24 KLD for Dust suppression + 22.5 KLPD for Green Belt). The water requirement will be met from drinking purposes proposed and will be made available by hiring tankers from nearby villages. The public hearing was conducted at Mine Site Village - Harrai Gujran, Tehsil - Mauganj, Dist. Rewa (MP) on 07.10.2020, under the Chairmanship of Upper Collector, Rewa.

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

- IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 674<sup>th</sup> meeting dtd. 07.04.2021 and decided to accept the recommendations of 497<sup>th</sup> SEAC meeting dtd. 05.04.2021.

Hence, Prior Environmental Clearance is granted for Stone Quarry (opencast manual/semi mechanized method) in an area of 6.1340 ha. for production capacity of 1,39,497 cum per annum at Khasra No. 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 145, 148/1/2, 148/1/3 at Village - Harrai Gujran, Tehsil - Mauganj, Dist. Rewa (MP) for the lease period to M/s. Mahaluxmi Mines and Stone Crusher, Village - Bilawal, Post - Atela Khurd, Tehsil & Dist. Charkhi Dadri, Haryana, subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

#### A. Specific Conditions

1. Before commencing any mining activity fencing shall be carried out all around the lease area. Proper watch and ward arrangements should be made with installation of signage at 4 corners of the lease area to avoid any untoward incident involving public and animals by the PP.
2. Lease agreement shall be carried out before execution of mining operation.
3. Plantation programme as mentioned in EIA/EMP and presented during presentation in SEIAA & SEAC shall be followed in content and spirit.
4. PP shall demarcate a barrier zone of 7.5 m as no mining zone in the periphery of mining lease area and develop a green belt. Three rows plantation shall be carried out in the greenbelt area in current year with proper watering arrangement.
5. PP shall ensure that existing trees not to be uprooted within the ML area.
6. PP will plant 3 years old 11050 saplings of suitable tree species i.e. Mango, Pipal, Neem, Bargad, Drumstick, Jamun, Imli Amaltas, Kachnar, Kadam, Palash, Sal etc. will be planted in first three years along the no mining zone, lease Boundary in mine premises and approach road and 155 at Haraigujran Village in consultation with DM/ Gram Panchayat. PP shall also explore and identify the chunk of land in the area from revenue records to carry out the plantation programme as proposed.
7. The mining operation shall be restricted to above ground water table and in no case it should intersect the ground water table. In case of working below the ground water table, approval of the Central Ground Water Board shall be obtained.
8. PP shall ensure to comply with the conditions mentioned in Divisional Commissioner Rewa meeting dated 17.06.2019 and shall submit compliance report with photograph to the Collector Rewa and copy to SEIAA.
9. Before commencing the mining activity, site demarcation should be done leaving 250 m. from HFL of the dam as a "no mining zone". The demarcation should be done by the Revenue Officials in the presence of Mining Officer, Rewa.
10. The overburden and waste will be stacked within ML area and simultaneously backfilled in the mined out area where plantation will be raised on it.
11. PP shall ensure that waste material shall not be stacked long time in ML area.
12. No overburden will be dumped outside the mine lease area.
13. Regular water quality monitoring shall be carried out by PP before discharging it into the nearby agriculture fields from authorized laboratories in consultation with Regional Officer, MPPCB. Regular air and noise quality monitoring shall also be carried out from authorized laboratories in consultation with Regional Officer, MPPCB at regular intervals.
14. PP shall ensure the generation of employment opportunities nearby Village on priority basis.
15. Payments of wages to the workers shall be done in consonance with the provisions in the labour laws.
16. Proper infrastructure with shelter, drinking water, toilet and first-aid facilities shall be provided for the laborers. A provision should be made to construct a pakka rest shelter along with toilet and drinking water facility.



17. PP should also carry out regular sprinkling in the mining lease area to arrest dust emission from mining activities affecting the nearby agriculture fields.
18. Mining shall be limited to the area as shown in surface plan and as per the approved mining scheme.
19. PP shall ensure the proper water supply arrangements for plantation especially in the summer season.
20. PP shall ensure proper implementation of plantation, dust suppression, construction of approach road and maintenance of existing pakka road as part of Environmental Management Plan. Additional budget provision shall be made as part of EMP.
21. PP must ensure the implementation of compliance of the commitment made in Public Hearing in addition to these following activities with separate budget provision under CER as committed:-
  - ❖ Upgradation of govt. school building and construction/repairing toilets & boundary walls etc. govt. school at village Haraigujran.
  - ❖ Upgradation of Anganwadi Centre and provision of basic services such as drinking water, toilet, etc. at village Haraigujran
  - ❖ Distribution of masks and sanitizers to villagers and conducting an awareness program through Panchayat for the Protection from the spread of Coronavirus (COVID 19 Pandemic) at village Haraigujran
  - ❖ Development of grassland using prosopis seeds on government waste land at village Haraigujran
  - ❖ Repairing & maintenance of Village Roads (750\*3 mtr) at village Haraigujran.

**PP shall ensure contribution of funds on behalf of village under Jal Jeewan Mission in consultation with Janpad Panchayat and PHED. PP shall give preference to develop/provide infrastructural facilities in schools or aanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.**

22. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.

#### **B. PRE-MINING PHASE:**

23. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars.
24. Necessary consents for proposed activity shall be obtained from MPPCB and the air / water pollution control measures have to be installed as per the recommendation of MPPCB.
25. Authorization (if required) under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 should be obtained by the PP if required.
26. PP will also carry out fencing all around the lease area.
27. If any tree uprooting is proposed necessary permission from the competent authority should be obtained for the same.
28. For dust suppression, regular sprinkling of water should be undertaken.
29. Haul road and shall be compacted on regular interval and transport road will be made pucca (tar road) and shall be constructed prior to operation of mine.
30. PP will obtain other necessary clearances/NOC from respective authorities.
31. Slope stability study shall be carried out before commencing the mining activities.
32. Reject stone shall be sold only after approval of the State Government as per the prevailing rules & regulations.

#### **C. MINING OPERATIONAL PHASE**

33. No overcharging during blasting to avoid vibration.
34. Controlled and muffle blasting shall be carried out considering habitation northern side of the lease.

35. Working height of the loading machines shall be compatible with bench configuration.
36. Slurry Mixed Explosive (SME) shall be used instead of solid cartridge.
37. No explosive will be stored at the mine site.
38. No intermediate stacking is permitted at the mine site.
39. No dump shall be stacked outside the lease area.
40. Overhead sprinklers shall be provided in mine.
41. Cone Crusher shall be erected 100 m away from the road.
42. Curtaining of site shall be done through thick plantation all around the boundaries of all part of lease. The proposed plantation scheme should be carried out along with the mining and PP would maintain the plants for five years including casualty replacement. Initially, dense plantation shall be developed along the site boundary (in three rows) to provide additional protection in one year only.
43. Peripheral plantation all around the project boundary shall be carried out using tall saplings of minimum 2 meters height of species which are fast growing with thick canopy cover preferably of perennial green nature. As proposed in the landscape plan & EMP a minimum of 9200 trees shall be planted on barrier zone, backfilled area and along the transportation route.
44. Transportation of material shall be done in covered vehicles.
45. Transportation of minerals shall not be carried out through forest area.
46. The OB shall be reutilized for maintenance of road. PP shall bound to compliance the final closure plan as approved by the IBM.
47. Garland drain and bund along with settling tank will be maintained in the boundary side and around dump to prevent siltation of low lying areas and in rush of water into the mine. The size of the drain will be 1230M X 1M X 1M. The settling tank will be 04 in number of size 5mx 2m x 2m.
48. All garland drains shall be connected to settling tanks through settling pits and settled water shall be used for dust suppression, green belt development and beneficiation plant. Regular de-silting of drains and pits should be carried out.
49. For dust suppression over head sprinkler shall be provided while on transport road for dust suppression tankers shall be provided.
50. Appropriate and submitted activities shall be taken up for social up-liftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat. Further any need base and appropriate activity may be taken up in coordination with local panchayat.
51. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
52. The commitments made in the public hearing are to be fulfilled by the PP.
53. Fund should be exclusively earmarked for the implementation of EMP through a separate bank account.
54. PPE's such as helmet, ear muffs etc should be provide to the workers during mining operations.

#### **D. ENTIRE LIFE OF THE PROJECT**

55. In the proposed EMP, capital cost is Rs. 46,76,828 Lakh is proposed and Rs.25,16,570 Lakh /year as recurring expenses.
56. The environment policy of the company should be framed as per MoEF&CC guidelines and same should be implemented through monitoring cell. In case the allocated EMP budget for mitigative measures to control the pollution is not utilized fully, the reason of under utilization of budgetary provisions for EMP should be addressed in annual return.
57. A separate bank account should be maintained for all the expenses made in the EMP activities by PP for financial accountability and these details should be provided in Annual Environmental Statement

#### **E. Standard Conditions**

1. Valid postal address of the PP with e-mail details.
2. Any change in the corressondance address be duly intimated to all the regulatory authority within 30 days of such change.

3. GPS coordinate of the mine lease area be reflected in the EC for the ease of monitoring.
4. A display board with following details of the project is mandatory at the entry to the mine.
  - a) Lease owner's details; Name, Contact details etc.
  - b) Mining Lease area of the project (in ha.)
  - c) Production capacity of the project.
5. All activities / mitigative measures proposed by PP in Environmental Impact Assessment and approved by SEAC must be ensured.
6. All activities / mitigative measures proposed by PP in Environmental Management Plan and approved by SEAC must be ensured.
7. All parameters listed in Environmental Monitoring Plan approved by SEAC must be monitored at approved locations and frequencies.
8. Blast vibrations study shall be conducted and submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB within six months. The study shall also provide measures for prevention of blasting associated impact on nearby houses and agricultural fields.
9. Controlled blasting techniques with sequential drilling shall be adopted. The blasting shall be carried out in the day time only.
10. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
11. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB within 5 years in advance of final mine closure for approval.
12. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
13. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. The transportation of the minerals extracted from the mining area shall be limited to day hours time only.
16. Maintenance of near by local roads through which transportation of minerals are undertaken shall be carried out by the company regularly at its own expenses. The roads shall be black topped.
17. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
18. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of check dams and gully plugs shall be constructed across seasonal/ perennial Nallahs, if any, flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.
19. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
20. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
21. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled and shall be scientifically vegetated with suitable native species to prevent erosion & surface run off.
22. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB on six monthly basis.
23. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Deptt. Herbs & shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation

*As*

programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB every year.

24. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
25. Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up-loaded and displayed on the company's website.
26. Data on ambient air quality (RPM, SPM, S0<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Bhopal and the State Pollution Control Board / Central Pollution Control Board once in six months.
27. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dtd. 16.11.09.
28. Fugitive dust emissions from all the sources shall be controlled. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained. The dust emission shall be monitored regularly as per norms and records to be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB regularly.
29. Measures shall be taken for control of noise levels below 75 dBA in the work environment. Workers engaged in operations of HEMM, etc., shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
30. Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB within six months and thereafter every year from the next consequent year.
31. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to Regional Office, MoEF, Gol, Bhopal, MP PCB, Central Ground Water Authority and Regional Director, Central Ground Water Board.
32. The waste water from the mine if any, shall be treated to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The oil and grease trap shall be installed for the effluents generated from the workshop, if any, before discharging into the natural stream. The discharged water from the tailing dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Bhopal, Central Pollution Control Board, and the State Pollution Control Board.
33. Hydro-geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
34. Occupational health check up for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required. It should be made available for inspection whenever asked. Necessary funds for this also should be earmarked.
35. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
36. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

37. Commitment towards CSR have to be followed strictly.
38. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
39. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Bhopal and MP PCB regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
40. The necessary funds as per mandate shall kept for environmental protective measures which should be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Regional Office, MoEF, Gol, Bhopal and MP PCB.
41. The Regional Office, MoEF, Gol, Bhopal and MP PCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other relevant documents should be given to Regional Office, MoEF, Gol, Bhopal and MP PCB.
42. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government who in turn has to display the same for 30 days from the date of receipt.
43. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) website at [www.mpseiaa.nic.in](http://www.mpseiaa.nic.in) and a copy of the same shall be forwarded to the Regional Office, MoEF, Gol, Bhopal.
44. The project proponent has to strictly follow directions/guideline issued by the MoEF, Gol, CPCB and other Govt. agencies from time to time.
45. Action plan with respect to suggestion/improvement and recommendations made and agreed during public hearing consultation shall be submitted to the Regional Office, MoEF, Gol, Bhopal, MP PCB and to the competent authority of the State Govt. within six months.
46. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the Regulatory Authority on 1st June and 1st December of each calendar year.
47. The SEIAA of M.P. reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
48. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
49. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
50. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
51. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
52. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
53. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

54. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF.

*18/05/24*  
**(Shriman Shukla)**  
Member Secretary

Endt No. / SEIAA/21

Dated:

Copy to:-

1. Additional Cheif Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District - Rewa (M. P.)
5. Divisional Forest Officer, District – Rewa (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District - Rewa (M. P.).
10. DEO, SEIAA, for update on website.
11. Guard file.

*↙*  
**(Alok Nayak)**  
Officer-in-Charge



भारत सरकार  
Govt. of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
स्वास्थ्य सुरक्षा महाविदेशालय  
Directorate-General of Mines Safety



Date: 01/08/2024

NO: 51252549|NZ|Jabalpur Region|Perm|2024|266320

From  
Director of Mines Safety, JABALPUR REGION, NORTHERN ZONE GHAZIABAD UTTAR PRADESH

To  
Shri Rajender Singh(Nominated Owner)  
**Harai Gujran Stone Mine(6.134 Ha)(Mine code:51252549) of M/s Mahalaxmi Mines & Stone Crusher,**  
Jui Khurd-65,Bhiwani ,Jui Khurd,Haryana Pincode.no.127030

**Sub:**Authorization under Regulation 34(6) of the Metalliferous Mines Regulations,1961 to Shri Dharmendra, S/o Harkesh Choudhary, possessing foreman Certificate of Competency under MMR, 1961 to work as Manager of **Harai Gujran Stone Mine(6.134 Ha)** village- Harai Gujran, Mauganj, Dist-Rewa (M.P),(**Mine code:51252549**) of M/s Mahalaxmi Mines & Stone Crusher.

Sir,  
Please refer to your letter No. Nil dated 05.06.2024 and online application id 266320 dated 12.06.2024 on the above subject.

The matter has since been considered on the basis of information furnished by you and the enclosures submitted therein, on the above subject.

In exercise of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 34(6) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of the Mines Act, 1952, I hereby authorise Shri Dharmendra, S/o Harkesh Choudhary, possessing Mine Foreman Certificate of Competency to work as Manager of Harai Gujran Stone Mine(6.134 Ha)(Mine code:51252549) of M/s Mahalaxmi Mines & Stone Crusher, subject to the following conditions to be strictly complied with:

- (1) Manager shall not take up any appointment in any capacity whatsoever in another mine.
- (2) The average daily employment of persons at the mine shall not exceed 75 in all in the mine and no underground workings are made.
- (3) The manager shall personally inspect and supervise the working of the mine daily, where by reason of absence or for any other reason, the manager is unable to exercise daily personal, supervision, a person holding a valid Foreman's or Manager's Certificate shall be authorized to act as Manager of the mine in compliance with Regulation 34(7)(a)(1) and if no such qualified person is available, the mine workings should be kept suspended during such absence of the Manager. Attention is drawn to Regulation 34(7)(a) and (b) in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.
- (4) The aggregate horse power of the machinery used in the mine shall not exceed 500, including not more than two excavators with total horse power not exceeding 200, are deployed at the mine.
- (5) Heavy Machinery (HEMM) shall not be deployed in the mine unless permission under Regulation 106(2)

- (6) Adequate number of Mining Mates shall be appointed to carry out effective supervision in the mine.
- (7) No deep hole blasting shall be done in the mine.
- (8) The total amount of explosives used per day in such workings shall not exceed 100kg.
- (9) No underground workings shall be made. No mining operations shall be conducted beyond day light hours.
- (10) No ore dressing/handling/processing plant shall be attached to the mine.
- (11) On or before the 20th day of February in every year. Owner/agent or Manager shall submit Annual Return in respect of the preceding calendar year online through <https://dgms.gov.in>.
- (12) Airborne dust sampling as provided in Regulation 124(3)(a) and determination of respirable dust content of the samples and quartz content (free silica) as provided in Regulation 124(3)(a) shall be done at the mine.
- (13) The above authorization shall stand cancelled as soon as the person to whom it is being granted leaves the service at the mine under reference. Intimation about the manager as a result of his Transfer/Termination of Service/ Resignation shall also be submitted in Form I of the First Schedule immediately.
- (14) If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have revoked with immediate effect.
- (15) In the event of any change in the circumstances connected with this permission, intimation thereof shall be sent to this Directorate.
- (16) This permission is being issued specifically under the Regulations mentioned above and without prejudice to any other provisions of law, which may be or may become applicable at any time.
- (17) This permission may be amended, modified or withdrawn at any time if considered necessary in the interest of safety.
- (18) This authorization shall remain valid for one year from the date of issue of this letter or validity of medical certificate of candidate or validity of lease granted by competent authority, whichever is earlier.

Please acknowledge receipt of this letter.

Yours Faithfully



ASHOK KUMAR (DIRECTOR - JABALPUR REGION)



संघीय प्रजासत्ताक

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्रधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु छूट प्रमाण पत्र)  
**Certificate of Exemption for Ground Water Withdrawal**

Project Name:	Mahaluxmi Mines And Stone Crusher		
Project Address:	Village Harrai Gujran, Tehsil Mauganj, District Rewa		
Village:	Harraigujran	Block:	Mauganj
District:	Rewa	State:	Madhya Pradesh
Communication Address:	Mahaluxmi Mine And Stone Crusher, Village Harraigujran, Tehsil Mauganj, District Rewa, Mauganj, Rewa, Madhya Pradesh - 486331		
Address of CGWB Regional Office :	Central Ground Water Board North Central Region, Block-1, 4th Floor, Paryawas Bhawan, Area Hills, Jail Road, Bhopal, Madhya Pradesh - 462011		

1. Application No.:	21-4/2323/MP/IND/2024	2. Category:	Semi Critical
		(GWRE 2023)	
3. Project Status:	Existing Project	4. Valid From	06/08/2024
5. Valid up to	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		
6. Ground Water Abstraction Permitted:			
	Fresh Water		Saline Water
	Dewatering		Total
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /year
	9.00		
7. Exemption under Para 1.0 (v) of guidelines			

This exemption letter is being issued under relevant provision(s) of extant guidelines.

The firm shall install digital water flow meter on all common outlet points and maintain the logbook.

This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm.

यह इन्फ़ोमेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

फ़र्म समस्त कॉमन निर्गम बिंदुओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा दिए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

यदि, किसी भी स्तर पर यह स्थापित हो जाता है कि यह इन्फ़ोमेशन (छूट) पत्र गलत/ नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इन्फ़ोमेशन (छूट) पत्र निरस्त माना जाएगा और फ़र्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed.

Term and conditions:

- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE



# Consent Order

RED-SMALL

CTE-Fresh

CONSENT NO: 113167

PCB ID: 140976

Consent No: CTE-53936

Outward No: 113167.06/08/2021

To,

M/s. Mahalaxmi Mines And Stone Crusher,  
KH NO 127,128,129,130,131,135, 136, 140/1, 140/2, 141, 142,, VILL HARRAI GUJRAN TEH  
MAUGANJ DISTT REWA, City : Harraigujran,  
Dist : Rewa, Tal : Mauganj, SIDC :, Latitude : 24.5436 Longitude : 81.8355

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1084003 Dt. 28/06/2021 and last communication received on Dt.27/07/2021

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of mining activities at Khasra No. 127, 128, 129, 130, 131, 135, 136, 140/1, 140/2, 141, 142,143,144/1,144/2,145,148/1/2,148/1/3,, Village Harrai Gujran, Tehsil Mauganj, Distt. Rewa, (M.P.)

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra No. 127, 128, 129, 130,131, 135, 136, 140/1, 140/2, 141, 142,143,144/1,144/2,145,148/1/2,148/1/3,, Village:Harrai Gujran , Tehsil: Mauganj ,Distt: Rewa, (M.P.)
- b. Mining Lease area: 6.1340 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Stone Quarry	1,39,497 Cubic Meter Per Year.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Rewa Dist. Rewa (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Rewa (M.P.)

Digitally signed by A. A. Mishra, Member Secretary  
TPAV # 189B2U5LRF

Signature Not Verified  
Digitally Signed by : A. A. Mishra, Member Secretary  
Date: 06/08/2021 03:15:34 PM

*Achyut Anand Mishra*  
ACHYUT ANAND MISHRA  
Member Secretary



## Consent Order

M.P. Pollution Control Board  
P.S. Area Colony  
Paryavaran Parisar, Bhopal - 46 M.P.  
Tele : 0755-2466191, Fax-0755-2463742

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of effluent shall not exceed 1.80 KL/day and sewage at out fall of the unit shall not exceed 0.50 KL/day.
2. The applicant shall provide garland drain and settling tank for the control of surface run off generated in the lease area during rains.
3. Sewage Treatment :- The applicant shall provide septic tank and soak pit and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board
5. Compilation of Monitoring data- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
6. Recording of Monitoring Activities & Results-  
The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
7. Disposal of Collected Solid waste-  
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, Shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
8. Prohibition of By pass system of treatment facilities-  
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :
  - i. where unavoidable to prevent loss of life or severe property damage, or
  - ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
9. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

#### Additional Water condition:-

- 1) Mine shall treat mine water to the extent that it should meet the quality of drinking water source quality standards. The treated mine water should be used for beneficent purposes such as plantation, irrigation etc
- 2) The mine management shall provide toilets for laborers along with septic tank and soak pit.
- 3) Mine management shall provide rain water harvesting arrangements



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) -  $100 \mu\text{g}/\text{m}^3$  ( $\text{PM}_{10} \mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) -  $60 \mu\text{g}/\text{m}^3$  ( $\text{PM}_{2.5} \mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [ $\text{SO}_2$ ] (24 hrs. Basis) -  $80 \mu\text{g}/\text{m}^3$
- Nitrogen Oxides [ $\text{NO}_x$ ] (24 hrs. Basis) -  $80 \mu\text{g}/\text{m}^3$
- Carbon Monoxide [ $\text{CO}$ ] (8 hrs. Basis) -  $2000 \mu\text{g}/\text{m}^3$

2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.

5. Mine management shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

6. Mine management in the current monsoon period shall ensure plantation of 100 nos of trees in and around the premise and intimate the Board.

#### Additional Air condition:-

- Mine management shall demarcate a barrier zone of 7.5 meters as no mining zone on the periphery of mining lease boundary.
- Mine management shall construct and maintained pakka approach road from the mine site.
- Fixed type of water sprinkle system shall be provided on haul road.
- Mine management shall practice regular compaction loose material of haulage road to reduce the emission of fugitive emission
- Transportation shall be done through covered vehicle.
- Transportation should not be done through forest area.
- The vehicle used for the transportation of minerals / material shall be PU certified and shall be properly maintained to reduce the noise



## Consent Order

M.P. POLLUTION CONTROL BOARD  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 466 016 MP  
Tele : 0755-2466191, Fax-0755-2463742

### GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:-

1. Mine management shall perform the mining activity as per the approved mining plan.
2. Mine management shall provide clear lease demarcation pillars with latitude longitude.
3. Rain water harvesting shall be undertaken to recharge ground water source. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.
4. The Mine Management shall construct Garland drain all around the mine with stone pitching all around, and with settling tank. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. The garland drain shall be stone pitched / lined to prevent the soil erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.
5. The mine management shall regularly monitor the ground and surface water (if any) in and near the core zone for contamination and depletion due to mining activity and maintain the records.
6. The mine management shall take preventive measures to control fugitive emission from all the sources. Water spraying arrangement on haul roads, loading, unloading and at transfer points shall be provided and properly maintained.
7. Top soil/solid waste shall be stacked with proper slope and adequate safeguards; it shall be utilized for backfilling (Wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for

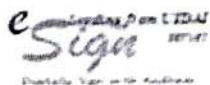


## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Park, Bhopal - 466 016 MP  
Tele : 0755-2466191, Fax-0755-2463742

- biological reclamation and shall not be stacked along with over burden.
8. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping maximum height of dump as 20 m and overall slope as 35° filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff.
  9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
  10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
  11. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
  12. Mine management shall provide fencing all around the lease area to prevent accident hazard due to open pits.
  13. The mine management shall comply with the conditions of Environmental clearance pertaining to pollution control.
  14. The mine management shall provide the safety equipments like Helmets, Boots, Gloves, Masks, and Earplug etc. to workers & ensure that workers will use them during mining activity.
  15. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.
  16. The mine management shall ensure the compliance of conditions of environmental clearance.
  17. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF /CPCB /MPPCB from time to time as required and, if applicable.

For and on behalf of  
M.P. Pollution Control Board

  
Digitally signed by Aachyut Anand Mishra

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 189B2U5LRF

  
ACHYUT ANAND MISHRA  
Member Secretary

Consent No:CTE-53936



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Fresh

CONSENT NO: \*\*\*

PCB ID: 140976

Outward No:113435.15/09/2021

Consent No:AW-54170

To,

The Occupier,

M/s. Mahaluxmi Mines And Stone Crusher,

KH NO 127,128,129,130,131,135, 136, 140/1, 140/2, 141, 142,, VILL HARRAI GUJRAN TEH  
MAUGANJ DISTT REWA,

City : Harraigujran,

Dist : Rewa, Tal : Mauganj, SIDC : Not In SIDC, Latitude : 24.5436 Longitude : 81.8355

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**Ref:** Your Consent to Operate Application Receipt No. 1086761 Dt. 26/08/2021 and last communication received on Dt.14/09/2021

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/08/2022, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** KH NO 127,128,129,130,131,135, 136, 140/1, 140/2, 141, 142,, VILL HARRAI GUJRAN TEH MAUGANJ DISTT REWA , Harraigujran, Mauganj, Rewa
- b. **The Mining lease area:** 6.134 hact
- c. **Product & Production Capacity:**

Product	Qty / year
Mining of Stone Quarry	1,39,497 Cubic Meter Per Year,

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/08/2022 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Rewa Dist. Rewa (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Rewa (M.P.)

Signature Not Verified

Digitally Signed by : A. A  
Mishra, Member Secretary  
Date: 15/09/2021 07:06:10 AM

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # EWA2GJU426

  
ACHYUT ANAND MISHRA  
Member Secretary



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of effluent shall not exceed 1.80 KL/day and sewage at out fall of the unit shall not exceed 0.50 KL/day.
2. The applicant shall provide garland drain and settling tank for the control of surface run off generated in the lease area during rains.
3. Sewage Treatment :- The applicant shall provide septic tank and soak pit and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board
5. Compilation of Monitoring data- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
6. Recording of Monitoring Activities & Results-  
The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
7. Disposal of Collected Solid waste-  
Solids, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, shell fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.
8. Prohibition of By pass system of treatment facilities-  
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :
  - i. where unavoidable to prevent loss of life or severe property damage, or
  - ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
9. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

### Additional Water condition:-

- 1) Mine shall treat mine water to the extent that it should meet the quality of drinking water source quality standards. The treated mine water should be used for beneficitation purposes such as plantation, irrigation etc
- 2) The mine management shall provide toilets for laborers along with septic tank and soak pit.
- 3) Mine management shall provide rain water harvesting arrangements

Consent No:AW-54170



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

- biological reclamation and shall not be stacked along with over burden.
8. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping maximum height of dump as 20 m and overall slope as 35° filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff.
  9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
  10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
  11. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
  12. Mine management shall provide fencing all around the lease area to prevent accident hazard due to open pits.
  13. The mine management shall comply with the conditions of Environmental clearance pertaining to pollution control.
  14. The mine management shall provide the safety equipments like Helmets, Boots, Gloves, Masks, and Earplug etc. to workers & ensure that workers will use them during mining activity.
  15. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.
  16. The mine management shall ensure the compliance of conditions of environmental clearance.
  17. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF /CPCB /MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # EWA2GJU426

ACHYUT ANAND MISHRA  
Member Secretary

Consent No:AW-54170



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.
2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new owner/partner/Directors/proprietor should immediately apply for the same.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### **Additional condition:-**

1. Mine management shall perform the mining activity as per the approved mining plan.
2. Mine management shall provide clear lease demarcation pillars with latitude longitude.
3. Rain water harvesting shall be undertaken to recharge ground water source. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.
4. The Mine Management shall construct Garland drain all around the mine with stone pitching all around , and with settling tank. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. The garland drain shall be stone pitched / lined to prevent the soil erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.
5. The mine management shall regularly monitor the ground and surface water (if any) in and near the core zone for contamination and depletion due to mining activity and maintain the records.
6. The mine management shall take preventive measures to control fugitive emission from all the sources. Water spraying arrangement on haul roads, loading, unloading and at transfer points shall be provided and properly maintained.
7. Top soil/solid waste shall be stacked with proper slope and adequate safeguards; it shall be utilized for backfilling (Wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for

Consent No:AW-54170



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  ( $\text{PM}_{10}$   $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  ( $\text{PM}_{2.5}$   $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [ $\text{SO}_2$ ] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [ $\text{NO}_x$ ] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
2. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
3. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
4. Approach roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements.
5. Mine management shall take effective steps for extensive tree plantation of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.
6. Mine management in the current monsoon period shall ensure plantation of 100 nos of trees in and around the premise and intimate the Board.

### **Additional Air condition:-**

- 1) Mine management shall demarcate a barrier zone of 7.5 meters as no mining zone on the periphery of mining lease boundary.
- 2) Mine management shall construct and maintained pakka approach road from the mine site.
- 3) Fixed type of water sprinkle system shall be provided on haul road.
- 4) Mine management shall practice regular compaction loose material of haulage road to reduce the emission of fugitive emission.
- 5) Transportation shall be done through covered vehicle.
- 6) Transportation should not be done through forest area.
- 7) The vehicle used for the transportation of minerals / material shall be PU certified and shall be properly maintained to reduce the noise

Consent No:AW-54170



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

RED-MEDIUM

CCA-Renewal

CONSENT NO: \*\*\*

PCB ID: 140976

Consent No:AW-56573

Outward No:116304,31/08/2022

To, The Occupier,

M/s. Mahaluxmi Mines And Stone Crusher,KH NO 127,128,129,130,131,135, 136, 140/1, 140/2, 141, 142, (Latitude : 24.5447 Longitude : 81.8351)  
Village Harra gujran Tehsil :Mauganj Dist : Rewa,(M.P.)

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention &amp; Control of Pollution) Act,1974 under section 21 of the Air (Prevention &amp; Control of Pollution) Act,1981

Ref: Renewal of Consent Application R. No. 1169637 Dt. 04/08/2022 and last communication received on Dt.05/08/2022

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/08/2027, subject to the fulfillment of the terms &amp; conditions, enclosed with this letter and-

**SUBJECT TO THE FOLLOWING CONDITIONS :-**

- a. Location: Kh No.127,128,129,130,131,135, 136,140/1,140/2,141,142,Vill: Harra gujran, Teh:Mauganj,Distt: Rewa(M.P.)
- b. Mining Lease area: 6.134 hact
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Gitti	1,39,497 Cubic Meter Per Year.

Note :- (1) For any change in above industry shall obtain fresh consent from the Board.

(2) PP shall ensure that mining shall be done in sanctioned lease area in accordance to the process &amp; capacity mentioned in the mining plan approved till 31.03.2024 by the Regional Head directorate of Geology &amp; Mining, Rewa, vide letter No. 1093 dated 22.07.2019 and in compliance of the conditions laid in EC granted by the SEIAA, MP vide L. No. 590 dated 18.05.2021.

(3) PP shall ensure that solid waste generated during mining process shall be stacked at earmarked site which shall be properly surrounded by garland drains &amp; settling pits of adequate sizes so that no Soil/Silt/waste rock is discharged outside the mine lease area/ nearby water body blocking the natural flow of any nallah/river/pond. Top Soil / OB dump shall be biologically reclaimed.

(4)Evacuation of mineral shall not be through any village or forest area. PP shall provide pucca (Concreted/Ashphalted) approach road from main road to the mine site &amp; ensure thick plantation on both side of this road to prevent dust/noise pollution.

(5)The dust generated during transportation of mineral &amp; deposited on Approach/Haul roads shall be regularly removed by the road sweeping machines &amp; suppressed by intermittent sprinkling of water on roads using pressurized water tankers of adequate capacity. PP shall practice regular compaction of loose material of haulage road to reduce the fugitive emissions.

The Validity of the consent is up to 31/08/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

**CC to :-**

1. District Mining Officer, (Mining Section), Collector office, Rewa Dist. Rewa (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Rewa (M.P.)

e-Sign  
Digitally Sign with Aadhaar

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 8445J8OED4

Signature Not Verified

Digitally Signed by : A. A  
Mishra, Member Secretary  
Date: 31/08/2022 09:28:39 PM

ACHYUT ANAND MISHRA  
Member Secretary



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent shall not exceed 1.000 KL/day, and the daily quantity of sewage shall not exceed 0.500 KL/day .

#### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>3</sub> Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Total Colliform	Not exceed	1000 (MPN/100ML)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 31.800	WWG : 1.500	Water Source	Remark
1	Domestic Purpose	1.800	0.500	Borewell	Eff. treated through Septic tank Soak pit
2	Others .....mine spray/plantation	30.000	1.000	Mine Water	Mine pit water to be used on priority

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

#### 8. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:AW-56573



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### **9. Recording of Monitoring Activities & Results-**

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?
  - (iv) The analytical techniques or methods used and
  - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### **10. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### **11. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### **12. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### **13. Disposal of Collected Solid waste/sludge-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### **14. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### **15. Prohibition of By pass system of treatment facilities-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

16. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

### **Additional Water condition:-**

- 1) Mine shall treat mine water to the extent that it should meet the quality of drinking water source quality standards. The treated mine water should be used for beneficiation purposes such as plantation, irrigation etc
- 2) The mine management shall provide toilets for laborers along with septic tank and soak pit.
- 3) Mine management shall provide rain water harvesting arrangements .

Consent No:AW-56573



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) -  $100 \mu\text{g}/\text{m}^3$  ( $\text{PM}_{10} \mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) -  $60 \mu\text{g}/\text{m}^3$  ( $\text{PM}_{2.5} \mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [ $\text{SO}_2$ ] (24 hrs. Basis) -  $80 \mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [ $\text{NO}_x$ ] (24 hrs. Basis) -  $80 \mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) -  $2000 \mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions .

### Additional Air condition:-

- 1) Mine management shall demarcate a barrier zone of 7.5 meters as no mining zone on the periphery of mining lease boundary.
- 2) Mine management shall construct and maintain pakka approach road from mine site to the main road.
- 3) Fixed type of water sprinkle system shall be provided on haul roads.
- 4) Mine management shall practice regular compaction loose material of haulage road to reduce the emission of fugitive emission.
- 5) Transportation shall be done through covered vehicle.
- 6) Transportation should not be done through forest area.
- 7) The vehicle used for the transportation of minerals / material shall be PU certified and shall be properly maintained to reduce the noise.

Consent No:AW-56573



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

### GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

#### Additional condition:-

- Mine management shall perform the mining activity as per the approved mining plan.
- Mine management shall provide clear lease demarcation pillars with latitude longitude.
- Rain water harvesting shall be undertaken to recharge ground water source. In case any adverse effect on ground water quality and quantity is observed, mining shall be stopped and resumed only after applying mitigating steps to restore the same.
- The Mine Management shall construct Garland drain all around the mine with stone pitching all around, and with settling tank. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals. The garland drain shall be stone pitched / lined to prevent the soil erosion. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.

Consent No:AW-56573



## Consent Order

M.P. Pollution Control Board  
E-5, Arera Colony  
Paryavaran Parisar, Bhopal - 16 MP  
Tele : 0755-2466191, Fax-0755-2463742

5. The mine management shall regularly monitor the ground and surface water (if any) in and near the core zone for contamination and depletion due to mining activity and maintain the records.
6. The mine management shall take preventive measures to control fugitive emission from all the sources. Water spraying arrangement on haul roads, loading, unloading and at transfer points shall be provided and properly maintained.
7. Top soil/solid waste shall be stacked with proper slope and adequate safeguards; it shall be utilized for backfilling (Wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for biological reclamation and shall not be stacked along with over burden.
8. The mine management shall stack the over burden at earmarked dump site(s) only. Keeping maximum height of dump as 20 m and overall slope as 35° filled. The Over Burden dumps shall be backfilled and scientifically vegetated with suitable native species to prevent erosion and surface runoff.
9. Controlled blasting should be practiced with the use of delay detonators and only during daytime. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.
10. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
11. The mine Management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
12. Mine management shall provide fencing all around the lease area to prevent accident hazard due to open pits.
13. The mine management shall comply with the conditions of Environmental clearance pertaining to pollution control.
14. The mine management shall provide the safety equipments like Helmets, Boots, Gloves, Masks, and Earplug etc. to workers & ensure that workers will use them during mining activity.
15. The mine management shall take preventive measures to protect the trees and ensure minimum cutting of trees in the mining area.
16. The mine management shall ensure the compliance of conditions of environmental clearance.
17. The mine Management shall comply with all the relevant Acts/Rules, directions, guide lines issued by MoEF /CPCB /MPPCB from time to time as required and, if applicable.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

ACHYUT ANAND MISHRA  
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 8445J8OED4

Consent No: AW-56573



## Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

RED-SMALL

CTE-Fresh

CONSENT NO: \*\*\*  
PCB ID:  
149924

Order No:-15240.01/09/2022  
IO: /MPPCB/REW

Consent No:CTE-104488 Dated: 13/08/2022

o,

M/s. Mahaluxmi Mines & Stone Crusher (Stone Crusher),  
147,148/1/2,148/1/3 Rakwa 1.086 Hectare  
Vill. Harraigufran Post office Sitapur Tehsil Mauganj Distt. Rewa (M.P.)  
Latitude : 24.5475 Longitude : 81.8358

**subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

**ef:** Your Consent to Establish Application Receipt No. 1190072 Dt. 28/07/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Vill. Harraigufran Post office Sitapur Tehsil Mauganj Distt. Rewa, Phone No. 9812354399

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** 147,148/1/2,148/1/3 Rakwa 1.086 He., Vill. Harraigufran Post office Sitapur Tehsil Mauganj Distt.Rewa, Contact No. 9812354399
- b. The capital investment in lakhs:** Rs. 499.49
- c. Product & Production Capacity:**

PRODUCT	PRODUCTION CAPACITY
Stone Gitti	700000.00 M.T./Year ( Seven Lakh Metric Ton/Year )
M-Sand	50000.00 M.T./Year (Fifty Thousand Metric Ton/Year)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Closures:-

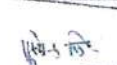
- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

Signature Not Verified

Digitally Signed by :  
PUSHPENDRA SINGH,S.E.  
Date: 01/09/2022 02:02:09 PM

Digitally signed by Pushpendra Singh, DN: cn=Pushpendra Singh, o=M.P. Pollution Control Board, ou=M.P. Pollution Control Board, email=pushpendra.singh@mppcb.gov.in, c=IN

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # MO9EHSSG35

  
PUSHPENDRA SINGH  
Regional Officer



## Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

### **CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.500	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Borewell	
2	Dust Suppression	0.500	0.000	Borewell	
3	Others .....	0.500	0.000	Borewell	As per the required

4. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

5. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- The date, exact place and time of sampling
- The dates on which analysis were performed
- Who performed the analysis?
- The analytical techniques or methods used and
- The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

Consent No:CTE-104488



## Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

### 6. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 7. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 8. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 9. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 10. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 11. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

### 12. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

## **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Consent No:CTE-104488



# Consent Order

M.P. Pollution Control Board - Rewa  
HIG - 190-191,  
Nehru Nagar Colony, Rewa  
Rewa  
Tele : 07662- 230605

## GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:- (if any) :-

1. Industry shall make appropriate air pollution control equipment's at jaw crusher /vibrator / screen / rotary screen chamber.
  2. The water spray system should be interlocked with the main crushing operation.
  3. At the end point of dust conveyor belt , industry shall installed the telescopic chute .
  4. It shall be ensured that these are always kept in running and in good working order all the time.
  5. industry shall make Wind breaking wall of above 15 ft. height as per requirement in Industry premises. Three layer Green belt should be developed around the periphery & Good housekeeping practice shall be adopted and all the internal roads shall be made metallic.
  6. Industry Shall make water spraying arrangement at all the points of source emissions & transfer points and also on the boundary as per requirement.
  7. Stone Crusher Shall maintained all conditions as per Given direction & should conform to the emission standard laid down by the board & also as per Order of NGT in case no. 739/2018 . other wise it will be withdrawn automatically as per terms and conditions.
  8. A new technology Advance Pulse Jet Bag Filter System (Dust Collector) will be necessary for Control of dust it is on progress if it success.
  9. Stone Crusher Shall be established at the distance of 250 Miter away from full tank level.
- & nuisance done by local people then the consent may be withdrawn by the RO.  
make Proper arrangement for control of noise pollution. If PP failed to comply the production CTO will not be granted.

(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # MO9EHSSG35

  
PUSHPENDRA SINGH  
Regional Officer

For and on behalf of  
M.P. Pollution Control Board

Consent No:CTE-104488

## कार्यालय तहसीलदार तहसील मऊगंज जिला-मऊगंज (म.प्र.)

क्रमांक/१५३प्रवा.तह./ 2023

मऊगंज, दिनांक 01-09-2023

प्रति


क्षेत्रीय अधिकारी,  
म.प्र.प्रदूषण नियंत्रण बोर्ड रीवा  
जिला-रीवा, (म.प्र.)

**विषय:-** मै. महालक्ष्मी स्टोन क्रेशर की फुल टैंक लेबल से क्रिसिंग यूनिट की दूरी देने के संबंध में ।  
**संदर्भ:-** आपका पत्र क्रमांक/ 1166 / क्षे.का. /तक./प्रनिबो/ 2023 रीवा दिनांक 25/08/2023

---0000---

महोदय,

विषयातर्गत सदरभित पत्र के संबंध में अनुरोध है कि आवेदक मै. महालक्ष्मी स्टोन क्रेशर की फुल टैंक लेबल से क्रिसिंग सेक्सन दूरी की जांच हेतु राजस्व निरीक्षक सीतापुर को निर्देशित किया गया । जिसमें राजस्व निरीक्षक सीतापुर द्वारा अपने प्रतिवेदन में लेख किया गया है कि ग्राम हरई गुजरान में स्टोन क्रेशर फुल टैंक लेबल से क्रिसिंग सेक्सन की दूरी पूरब में 125 मीटर एवं पश्चिम में 108 मीटर दूरी है । जो मूलतः जांच प्रतिवेदन अग्रिम कार्यवाही हेतु सादर सम्प्रेषित है ।

  
तहसीलदार  
जिला मऊगंज (म.प्र.)



## Consent Order

संलग्न-18  
M.P. Pollution Control Board – Rewa  
HIG - 190-191, Nehru Nagar Colony, Rewa  
E-mail-ropcb-rewa@mp.gov.in & rorewa\_pcb@rediffmail.com

RED-SMALL  
ward No:15675,11/09/2023

CCA-Fresh

VALIDITY (A/W): 31/08/2028

PCB ID:149924  
Consent No:AW-015714

To,

*The Occupier,*

**M/s Mahalaxmi Mines & Stone Crusher (Stone Crusher), Category: Red/Small**  
**Khasra. No. 147,148/1/2,148/1/3 Rakwa – 1.086Hector,**  
**Village- Harraigufran , Tehsil- Mauganj, Distt : Mauganj, (MP).**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 .

**Ref:** Your Consent to operate & renewal application Receipt No.1300958 Dt. 01/09/2023 .

With reference to your above application for Consent to operate as well as renewal has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent (up to 31/08/2028) from date of start of production, which is subjected to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Khasra. No. 147,148/1/2,148/1/3 Rakwa -1.086Hector, Village- Harraigufran , Tehsil- Mauganj, Distt : Mauganj (M.P.) M. No.9812354399 Latitude-24.5476, Longitude-81.8352.
- The Capital Investment in lakh:-** Rs. 500.0
- Product & Production Capacity:**

Product	Production Capacity
1. +Stone Gitti	700000.00 MT / Year (Seven Lakh MT / Year Only)
2. M-sand	50000.00 MT / Year (Fifty Thousand MT / Year Only)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 31/08/2028 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions

Signature Not Verified

Digitally Signed by :  
PUSPENDRA SINGH, S.E.  
Date: 11/09/2023 03:04:23 PM

PUSPENDRA SINGH  
Regional Officer

Organic Authentication on AADHAR from UIDAI Server)  
PAV # PO9K89F641



## Consent Order

**M.P. Pollution Control Board – Rewa**  
HIG - 190-191, Nehru Nagar Colony, Rewa  
E-mail-ropcb-rewa@mp.gov.in & rorewa\_pcb@rediffmail.

### CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.0 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.50 KL/day
2. Trade Effluent Treatment:- The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	10 mg/l.
BOD 3 Days 270C	Not exceed	10 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.00	WWG : 0.500	Water Source	Remark
1	Other Water Discharge	4.00	0.00	Bore well	
2	Domestic.....	1.00	0.50	Bore well	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

#### 6. Compilation of Monitoring-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

#### 7. Recording of Monitoring-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?

Consent No:AW-115714



- (iv) The analytical techniques or methods used and  
(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

**8. Reporting of Monitoring Results:-**

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

**9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-**

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

**10. Limitation of visible floating solids and foam:**

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam

**11. Disposal of Collected Solid-**

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

**12. Provision for Electric Power Failure-**

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

**13. Prohibition of By pass system-**

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipment's as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

a	Particulate Matter (less than 10 micron) (PM <sub>10</sub> µg/m <sup>3</sup> 24 hrs. basis)	-	100 microgram/ m <sup>3</sup>
b	Particulate Matter (less than 2.5 micron) (PM <sub>25</sub> µg/m <sup>3</sup> 24 hrs. basis)		60 microgram/ m <sup>3</sup>
c	Suspended Particulate matter (between 3 to 10 meters)		600 microgram/ m <sup>3</sup>
d	Sulphur Dioxide [SO <sub>2</sub> ] (24 hrs. Basis)		80 microgram/ m <sup>3</sup>
e	Nitrogen Oxides [NO <sub>x</sub> ] (24 hrs. Basis)		80 microgram/ m <sup>3</sup>



f Carbon Monoxide [CO] (8 hrs. Basis)

2000 microgram/ m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.



# Consent Order

M.P. Pollution Control Board – Rewa  
HIG - 190-191, Nehru Nagar Colony, Rewa  
E-mail-ropcb-rewa@mp.gov.in & rorewa\_pcb@rediffmail.com

6. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorization
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

### Before Operating of Stone Crusher Essential & Compulsory Condition:- :-

S. No	Nos. of Plants to be planned	Targeted Time	Nos. of Plants Planted in compliance of consent conditions	details of action taken (if consent condition is not complied)
1.	1000	3Month	100	Na

1. As per the New Environmental Guidelines for stone crushing units by CPCB on dated 01/08/2023 the crusher owner must fulfill all the norms and should installed & constructed the necessary equipment as per the new guidelines within Three months.
2. Industry shall operate appropriate air pollution control equipment's regularly.
3. It shall be ensured that these are always kept in running and in good working order all the time.
4. Good housekeeping practice shall be adopted .
5. As per the New Environmental Guidelines stone crusher unit should be operate only during day time from 6.00 AM to 10.00 PM night.
6. During mining Control blasting shall be allowed.
7. PP shall insure that SPM measured between 3-10 meters away from any process equipment of stone crushing unit shall not exceed 600µg/M<sup>3</sup>.
8. If PP failed to comply above norms & conditions as per the new guideline than the consent will be revoked and all necessary legal action taken by the board.

For and on behalf of M.P. Pollution Control Board  
Regional Officer

  
PUSHPENDRA SINGH  
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # PO9K89F641

Consent No:AW-115714

## कार्यालय, कार्यपालन यंत्री, अपर पुरवा नहर संभाग रीवा (म.प्र.)

रीवा, दिनांक 18/03/2024

पत्र क्र० 1034 / कार्य / 2024

प्रति,

मेसर्स महालक्ष्मी  
माइन्स एंड स्टोन क्रेसर  
हाल मुकाम ग्राम पंचायत हररहा,  
कैंप हरई गुजरान तहसील / जिला मऊगंज (म०प्र०)  
द्वारा :- अनुविभागीय अधिकारी जल संसाधन उपसंभाग हनुमना जिला मऊगंज

विषय :- कदुआवन बांध के भराव क्षेत्र में क्रेसर प्लांट लगाये जाने के संबंध में।  
संदर्भ :- आपका पत्र दिनांक 09.02.2024

—000—

उक्त विषयान्तर्गत लेख है कि अधोहस्ताक्षरकर्ता दिनांक 20.01.2024 को श्री आरपी पाण्डेय उपयंत्री, एवं श्री पी० एल० साकेत उपयंत्री के साथ कदुआवन बांध का निरीक्षण किया गया था। जिसके संबंध में आपके द्वारा पत्र दिनांक 09.02.2024 को बिन्दुवार अपना पक्ष रखा गया है। जिसका विवरण निम्नानुसार है।

बिन्दु क्र० 1 में यह लेख किया गया है कि कंपनी का क्रेसर प्लांट बांध के डूब क्षेत्र से बाहर स्थापित है तथा बांध की तरफ 6 फिट ऊंची दिवार निर्मित की गयी है ताकि क्रेसर प्लांट की मिटटी बह कर बांध के भराव क्षेत्र में न जावे। आपके पक्ष से आंशिक रूप से सहमत होते हुये यह निर्देशित किया जाता है कि यह सुनिश्चित किया जावे कि वर्षाकाल के दौरान आपके क्रेसर प्लांट की मिटटी बांध के भराव क्षेत्र में न जावे। जिससे बांध की भराव क्षमता प्रभावित न होवे।

बिन्दु क्र० 2 के संबंध में लेख है कि संभागीय कार्यालय में संधारित अभिलेखों का परीक्षण किये जाने के उपरांत यह पाया गया कि कार्या. पत्र क्र० 1225 / दिनांक 20.03.2020 को जारी किया गया अनापत्ति प्रमाण पत्र सही है।

बिन्दु क्र० 3 में आपके द्वारा लेख किया गया है कि बांध के नजदीक जो ब्लास्टिंग की जाती है वह सिया (SIEAA) भोपाल द्वारा निर्धारित नियमानुसार स्वीकृत लीज में ही उत्खनन कार्य किया गया है तथा ओव्हर वर्डन पड़ा है वह हमारी निजी भूमि में है एवं जो ओव्हर वर्डन निकाला गया है उसको उत्खनन कार्य पूर्ण होते ही वापस स्वीकृत क्षेत्र रखवा दिया जायेगा।

उपरोक्त तीनों बिन्दुओं के संबंध में सहमत होते हुये यह निर्देशित किया जाता है कि सुनिश्चित किया जावे कि भविष्य में बांध को किसी प्रकार की क्षति न पहुंचे तथा प्रकरण नस्तीबद्ध किया जाता है।

(आर० क० वर्मा)  
कार्यपालन यंत्री,

अपर पुरवा नहर संभाग रीवा (म.प्र.)

रीवा दिनांक 18/03/2024

पत्र क्र० 1035 / कार्य / 2024 /

प्रतिलिपि :-

1. अधीक्षण यंत्री, बाणसागर नहर मण्डल रीवा की ओर सादर सूचनार्थ।
2. अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज की ओर सूचनार्थ

सहपत्र - 0

(आर० क० वर्मा)  
कार्यपालन यंत्री,

अपर पुरवा नहर संभाग रीवा (म.प्र.)

एक सौ रुपया

रु. 100



सत्यमेव जयते

Rs. 100  
ONE  
HUNDRED RUPEES

भारत INDIA  
INDIA NON JUDICIAL

CN 074898

मध्य प्रदेश MADHYA PRADESH

AGREEMENT FOR BLASTING OPERATION

This Agreement is made on the 01 Feb 2023 between M/s. Mahaluxmi Mines & Stone Crusher  
Address -Mahaluxmi Mines & Stone Crusher Village-Harrai Tehsil -Mauganj, Dist. Mauganj M.P.  
Director -Mr. Rajender Singh.

And

M/s Mishra Contractors Prop. Deepak Mishra a firm is registered under companies Act. Having their  
office Mauganj Sitapur Distt. Mauganj (M.P.) 486331 represented by shri Deepak Mishra is  
proprietor of the said company and shall hereinafter be called the second party.  
The second party is party is carrying out blasting operation explosive Act. & relevant rules as well as  
provisions of the license No. E/CC/MP/22/752 (E129316) Granted to the Company.

The first party who has been granted lease for stone for at the Got. Of M.P. M/s. Mahaluxmi Mines  
& Stone Crusher Village-Harrai Tehsil -Mauganj, Dist. Mauganj M.P.

Plot No. 127, 128, 129, 130, 131, 135, 140/1, 140/2, 141, 142 Village Harrai Gujran Tehsil Mauganj  
Dist. Mauganj M.P.

Area 6.124 Hect. Operation by M/s. Mahaluxmi Mines & Stone Crusher Director -Mr. Rajender  
Singh

And whereas the first party keeping in view the above approached to the second party for carrying  
out blasting operation as per the terms and conditions enunciated hereunder.

TERMS AND CONDITIONS AGREED UPON BY THE BOTH PARTIES:-

- a) The second party shall undertake the blasting job on Intimation from first party.
- b) The second party shall submitted bills fortnightly with regards to work carried out and payment shall be made by first party as per agreement mutual rate 45/- per Ton.
- c) The blasting job shall be carried out during In the sunrise and sunset only.
- d) All the statutory provision regarding labour, Insurance, mining, forest and taxes etc. shall be borne by the first party.
- e) The agreement shall be valid up to end of project.
- f) Mr. Deepak Mishra S/o Shubhwant Kishor Mishra, Certificate No. E/CB/MP/30/6606 (E128895) is authorized for mines blasting operation.

First Party

Rajendra Singh

Second Party

Mishra Contractors  
Proprietor

Witness

Kishor Mishra



भारत सरकार | Government of India  
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)  
पूर्व नाम. विस्फोटक विभाग | Formerly- Department of Explosives  
पाँचवा तल, ए.ब्लॉक, सी जी ओ. कॉम्प्लेक्स | 5th Floor, A-Block, CGO Complex,  
सेमिनरी हिल्स नागपुर | Seminary Hills, Nagpur 440006  
फोन (Phone):- 2510248 | फैक्स (Fax):- 2510577

संख्या (No.): E/CC/MP/22/752(E129316)

दिनांक (Date): 04/07/2024

सेवा में | To,

M/S MISHRA CONTRACTORS (Prop.) Mr. DEEPAK KUMAR MISHRA,  
C/o - Sukhwant Kishor Mishra VILL. & POST- BADWAR, TEH.- GURH, Town/Village - REWA  
District-REWA, State-Madhy Pradesh, Pincode - 486553

विषय: Khasra No.56/5/2, ग्राम Aamghati, जिला REWA, राज्य Madhya Pradesh में मेसर्स M/S MISHRA CONTRACTORS (Prop.) Mr. DEEPAK KUMAR MISHRA द्वारा विस्फोटक के मैगजीन में उपयोग के लिए कच्चा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञापति सं E/CC/MP/22/752(E129316) के संशोधन संदर्भ में।  
(विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन)  
Subject: Possession for Use of Explosives from magazine situated at Khasra No.:56/5/2, Aamghati, Dist. REWA, Madhya Pradesh -Licence No.: E/CC/MP/22/752(E129316) granted in Form LE-3 of Explosives Rules, 2008 -  
(Amendment of Quantity of Explosives/Monthly Purchase Limit).

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 123693 दिनांक 19/06/2024 का संदर्भ ग्रहण करें।  
Please refer to your letter no. 123693 dated 19/06/2024.

अनुज्ञापति संख्या E/CC/MP/22/752(E129316) विस्फोटक की मात्रा / मासिक खरीद सीमा में परिवर्तन के संदर्भ में यथा संशोधित कर भेजी जा रही है।  
The Licence No.: E/CC/MP/22/752(E129316) is forwarded herewith duly amended in respect of followings ;

Quantity of Explosives/Monthly Purchase Limit

किसी भी एक समय में लाइसेंस क्षमता निम्नलिखित वर्ग तथा मात्रा से अधिक नहीं होगी।  
The licence capacity at any one time shall not exceed the kinds and quantities mentioned below ;

संख्या No	विस्फोटक Explosive(s)	वर्ग Class	प्रभाग Div	उप-प्रभाग Sub Div	क्षमता Capacity	इकाई Unit
1	Nitrate Mixture	2	0	0	9400	Kg.
2	Safety Fuse	6	1	0	5000	Mtrs
3	Detonating Fuse	6	2	0	50000	Mtrs
4	Electric and/or Ordinary Detonators	6	3	0	44000	Nos.

किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3 (ख) और (ग) के अधीन अनुज्ञापति के लिए लागू) : 7 गुना  
Quantity of explosives to be purchased in a calendar month[applicable for licence under article 3(b) and (c)] : 7 times as above.

यह अनुज्ञापति दिनांक 31 मार्च 2028 तक प्रवृत्त रहेगी।  
This Licence shall remain valid till 31st day of March 2028.

अनुज्ञापति के आगामी नवीकरण हेतु कृपया विस्फोटक नियम, 2008 के नियम 112 के अंतर्गत प्रक्रिया का पालन करें। कृपया पावती दें।  
For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008. Receipt of this letter may please be acknowledged.

भवदीय | Your's faithfully

(डा.आर.के.एस.चौहान | Dr. R. K. S. Chauhan)

उप मुख्य विस्फोटक नियंत्रक | Deputy Chief Controller of Explosives  
कृते मुख्य विस्फोटक नियंत्रक | For Chief Controller of Explosives

प्रतिलिपि प्रेषित | Copy Forwarded to:

- संयुक्त मुख्य विस्फोटक नियंत्रक, भोपाल अंचल भोपाल  
The Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal (M.P.)
- District Magistrate, REWA, Madhya Pradesh with reference to his Noc No: 246/EX/LICENCE/2020 Dated: 28/12/2020
- Superintendent of Police, REWA, Madhya Pradesh.

कृते मुख्य विस्फोटक नियंत्रक | For Chief Controller of Explosives

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति

Licence to possess : (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.) : E/CC/MP/22/752(E129316)  
वार्षिक फीस रूप (Annual Fee Rs): 16600/-

1. Licence is hereby granted to

M/S MISHRA CONTRACTORS (Prop.) Mr. DEEPAK KUMAR MISHRA (अधिभोगी / Occupier : Deepak Kumar Mishra), C/o -  
Sukhwant Kishor Mishra VILL. & POST- BADWAR , TEH.- GURH, Town/Village - REWA, District-REWA, State-Madhya Pradesh,  
Pincode - 486553



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Proprietorship Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।  
Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।  
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2, 0	0	9400 Kg.
2.	Safety Fuse	6, 1	0	5000 Mtrs
3.	Detonating Fuse	6, 2	0	50000 Mtrs
4.	Electric and/or Ordinary Detonators	6, 3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]  
(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्ति परिसर की पुष्टि होती है।  
The licensed premises shall conform to the following drawing(s) :

रेखाचित्र क्र. (Drawing No.) E/CC/MP/22/752(E129316)  
दिनांक (Dated) 04/07/2024

7 times  
as above.

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Khasra No. 56/5/2, ग्राम (Town/Village) : Aamghati

जिला (District)  
दूरभाष (Phone)

REWA

राज्य (State)

ई. मेल (E-Mail)

पुलिस थाना (Police Station) : Laur

Madhya Pradesh

पिनकोड (Pincode)

फैक्स (Fax)

486333

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्बिष्ट हैं।  
The licensed premises consist of following facilities.

: One magazine, lobby and a detonator store room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2004 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए।)  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2023.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्ति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।  
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 22/01/2021

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
Central Circle office, Agra

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 25/08/2023
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 04/07/2024

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
21/04/2023	31/03/2028	Sd/- Jt. Chief Controller of Explosives, Bhopal Circle, Bhopal

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Digitally signed by Rajesh Kumar Singh Chauhan  
Reason: Licence No. : E/CC/MP/22/752  
Location:Nagpur [E129316]

मैगजीन में वर्ग 1, 2, 3, 4, 5, 6, और 7 के विस्फोटकों को बिक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 (अनुच्छेद 3 (ख) से (ग)) में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/CC/MP/22/752(E129316) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/CC/MP/22/752(E129316) to possess for sale or use, explosives of Class 1, 2, 3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकजों को खोलने का कार्य और विस्फोटकों को तोलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके; परंतु—  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पत्ती और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पत्ती, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थान के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.  
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लाइसीन या द्रव नाइट्रो योगिक के निकल जाने के चिह्न प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचों, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचें, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे; परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बांधकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्कर्त प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता; परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा; परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory; Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day;
- Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जब रहित कार्यकरण वस्तु, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेंकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिससे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो; परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion; Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

11. अनुज्ञापितधारी प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जेसा स्थिति हा, म सभा विस्फोटका का अधिलेख और लेखा रखगा और विस्फोटक नियम, 2008 क अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टाक पुस्तक और अधिलेख प्रस्तुत करेगा। स्टाक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।  
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापितधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापितधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.  
मैगजीन का अनुज्ञापितधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिकरण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.  
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओहम से अधिक नहीं होगा।  
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भंडारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतः वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापितधारी और कर्मचारी को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञापित परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापितधारक को अनुज्ञापित परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्तन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापितधारक सिफारिशों को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the licence shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापितधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञापित फैक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पतीते खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए –  
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी.बी.(ए) या 145 डी.बी.(सी)पी.के. प्रतिबंधित होंगे;  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपयुक्त उल्लिखित सीमा 5 लॉग.10(एन) डी.बी. (सी) पी.के.प्रतिबंधित होंगे;  
The possession and sale of fire-crackers generating noise level exceeding;  
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited;  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log10 (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

**अतिरिक्त शर्तें / Additional Conditions :**

1. अनुज्ञापितधारी विदेशी मूल के आतिशबाजी को ना प्रदर्शित करेगा, ना रखेगा और ना ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Joint Chief Controller of Explosives  
मध्यांचल, आगरा | Central Circle office, Agra

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**



REGIONAL LABORATORY  
M.P. POLLUTION CONTROL BOARD  
HIG 190-191 NEHRU NAGAR COLONY REWA (M.P.)

Ambient Air Quality Monitoring Report


Monitoring done By : R.P.Patel ,Sampler & Shri D.K.Shukla,L.A. Rewa

Date Of Monitoring :12.08.2024 ; Duration-Four hourly(10.00AM-4.00PM)

Samples Analysed By : Shri R.B.Yadav,Chemist, RO M.P.P.C.B. Rewa

S. No.	Name of village	Sampling Point	GPS location	Date of Monitoring sampling	Time period	Parameter & limit	Result ( $\mu\text{g}/\text{m}^3$ )	Remark
1	Village Harrai gujran,Tah.Mauganj, Distt.Mauganj	Apprx.10 mtrs. From primary Crushing unit ofM/s Mahalakshmi stone crusher) Windward	24.5473 81.8355	12.08.2024	240 min.	TSPM =600( $\mu\text{g}/\text{m}^3$ )	355.54	1.Weather was cloudy &slight rainy during monitoring 2. Plant was operational during monitoring.
2.	Village Harrai gujran,Tah.Mauganj, Distt.Mauganj	Apprx.10 mtrs. From primary Crushing unit ofM/s Mahalakshmi stone crusher) Leeward	24.5481 81.8356	12.08.2024	240 min.	TSPM-10 =100( $\mu\text{g}/\text{m}^3$ )	267.62	

1. Compared with National Ambient Air quality standards as per notification 18.11.2009.

  
(R.B.Yadav)  
Chemist

Junior Scientist

  
Laboratory in charge  
R.O. M.P.P.C.B. Rewa  
REGISTERED  
M.P.P.C.B. REWA

संलग्नक - 22

**REGIONAL LABORATORY**  
**M.P. POLLUTION CONTROL BOARD**  
 HIG 190-191 NEHRU NAGAR COLONY REWA (M.P.)  
 (Tel & Fax 07662-230605 ,e-mail-rorewa\_pcb@rediffmail.com)

**ANALYSIS REPORT**

A-Sample from :- Kaduaman Dam, Village Harrai Gujran, Tah. Mauganj, Distt. Mauganj (M.P.)

S.NO. 206

Bill No.

B- Description of Sample – Dam Water sample near Mahalakshmi Stone Crusher

Sample Collected by: D.K. Shukla, LA, Rewa

C- Date of collection- 12.08.2024

D-Date of receive - 13.08.2024

E-Date of analysis - 13.08.2024

S.N	Characteristics	Unit	Result	No	Characteristics	Unit	Result
1.	Temp.	C	29.5	17.	Sulphate (as So <sub>4</sub> )	mg/l	-
2.	Appearance		Turbid	18.	Total Alkalinity (CaCo <sub>3</sub> )	mg/l	22.0
3.	Colour		L.Muddy	19.	Total Hardness (as CaCo <sub>3</sub> )	mg/l	58.0
4.	Odour	Threshold No.	Colourless	20.	Calcium Hardness	mg/l	-
5.	pH	pH Unit	7.12	21.	Magnesium Hardness	mg/l	-
6.	Turbidity	ppm/NTU	30	22.	Fluoride (as F)	mg/l	-
7.	Specific Conductivity	ms/cm	181.0	23.	Dissolved Oxygen	mg/l	6.5
8.	Total Solids	mg/l	169.0	24.	Biochemical Oxygen Demand (3days at 27 C)	mg/l	-
9.	Dissolved Solids	mg/l	116.0	25.	Chemical Oxygen Demand	mg/l	9.6
10.	Suspended Solids	mg/l	53.0	26.	Oil and Grease	mg/l	-
11.	Ammonical Nitrogen	mg/l	-	27.	Residual Chlorine	mg/l	-
12.	Nitrate Nitrogen	mg/l	-	28.	Total Coliform	MPN/100ML	-
13.	Nitrite Nitrogen	mg/l	-	29.	Fecal Coliform	MPN/100ML	-
14.	Phosphate (as P)	mg/l	-	30.	Sodium	mg/l	-
15.	Chloride (as Cl)	mg/l	12.82	31.	Potassium	mg/l	-
16.	Total Kjeldahl Nitrogen	mg/l	-	32.	Any Other Test	-	-

1.  Indicates that value exceed the permissible limits.

2. Compared with M.P.P.C.B. Standard.

(i) Standard prescribed by M.P.P.C.B in Gazette notification dated 25.03.1988.

✓ (ii) IS-2296-1982 Class- A,B,C,D (Tolerance limit for inland surface water subject to pollution).

(iii) IS-10500 [Drinking Water Specification]


3. Remark / Comments :-

4. Sample Analysed by—R.B. Yadav, Chemist

Report Prepared by-

Chemist

Jr. Scientist

  
 Laboratory Incharge  
 Regional Lab. MPPCB, Rewa (M.P.)  
 Regional Office  
 M.P.P.C.B. REWA

**REGIONAL LABORATORY**  
**M.P. POLLUTION CONTROL BOARD**  
 HIG 190-191 NEHRU NAGAR COLONY REWA (M.P.)  
 (Tel & Fax 07662-230605 ,e-mail-rorewa\_pcb@rediffmail.com)

**ANALYSIS REPORT**

A-Sample from :- M/s Mahalakshmi Stone Crusher,Village-Harrai Gujran,Tah.& Dist. Mauganj

S.NO. 207

Bill No.

B- Description of Sample -- Tube well water sample within Stone Crushing unit premises, Mauganj

C- Date of collection- 12.08.2024

Sample Collected by: D.K.Shukla,LA.Rewa

D-Date of receive - 13.08.2024

E-Date of analysis - 13.08.2024

S.N	Characteristics	Unit	Result	No	Characteristics	Unit	Result
1.	Temp.	C	28.0	17.	Sulphate (as So4)	mg/l	-
2.	Appearance		Clear	18.	Total Alkalinity (CaCo3)	mg/l	80.0
3.	Colour		Colourless	19.	Total Hardness (as CaCo3)	mg/l	198.0
4.	Odour	Threshold No.	Odourless	20.	Calcium Hardness	mg/l	-
5.	pH	pH Unit	7.74	21.	Magnesium Hardness	mg/l	-
6.	Turbidity	ppm/NTU	02.0	22.	Fluoride (as F)	mg/l	-
7.	Specific Conductivity	ms/cm	1226.0	23.	Dissolved Oxygen	mg/l	-
8.	Total Solids	mg/l	1098.0	24.	Biochemical Oxygen Demand (3days at 27 C)	mg/l	-
9.	Dissolved Solids	mg/l	1086.0	25.	Chemical Oxygen Demand	mg/l	7.68
10.	Suspended Solids	mg/l	12..0	26.	Oil and Grease	mg/l	-
11.	Ammonical Nitrogen	mg/l	-	27.	Residual Chlorine	mg/l	-
12.	Nitrate Nitrogen	mg/l	-	28.	Total Coliform	MPN/100ML	-
13.	Nitrite Nitrogen	mg/l	-	29.	Fecal Coliform	MPN/100ML	-
14.	Phosphate (as P)	mg/l	-	30.	Sodium	mg/l	-
15.	Chloride (as Cl)	mg/l	25.33	31.	Potassium	mg/l	-
16.	Total Kjeldahl Nitrogen	mg/l	-	32	Any Other Test	-	-

1.  Indicates that value exceed the permissible limits.

2. Compared with M.P.P.C.B. Standard.

(i) Standard prescribed by M.P.P.C.B in Gazette notification dated 25.03.1988.

(ii) IS-2296-1982 Class- A,B,C,D (Tolerance limit for inland surface water subject to pollution).

✓(iii) IS-10500 [Drinking Water Specification]

3. Remark / Comments :-

4. Sample Analysed by—R.B.Yadav,Chemist

Report Prepared by-

Chemist

Jr.Scientist

Laboratory Incharge

Regional Lab MPPCB Rewa (M.P.)

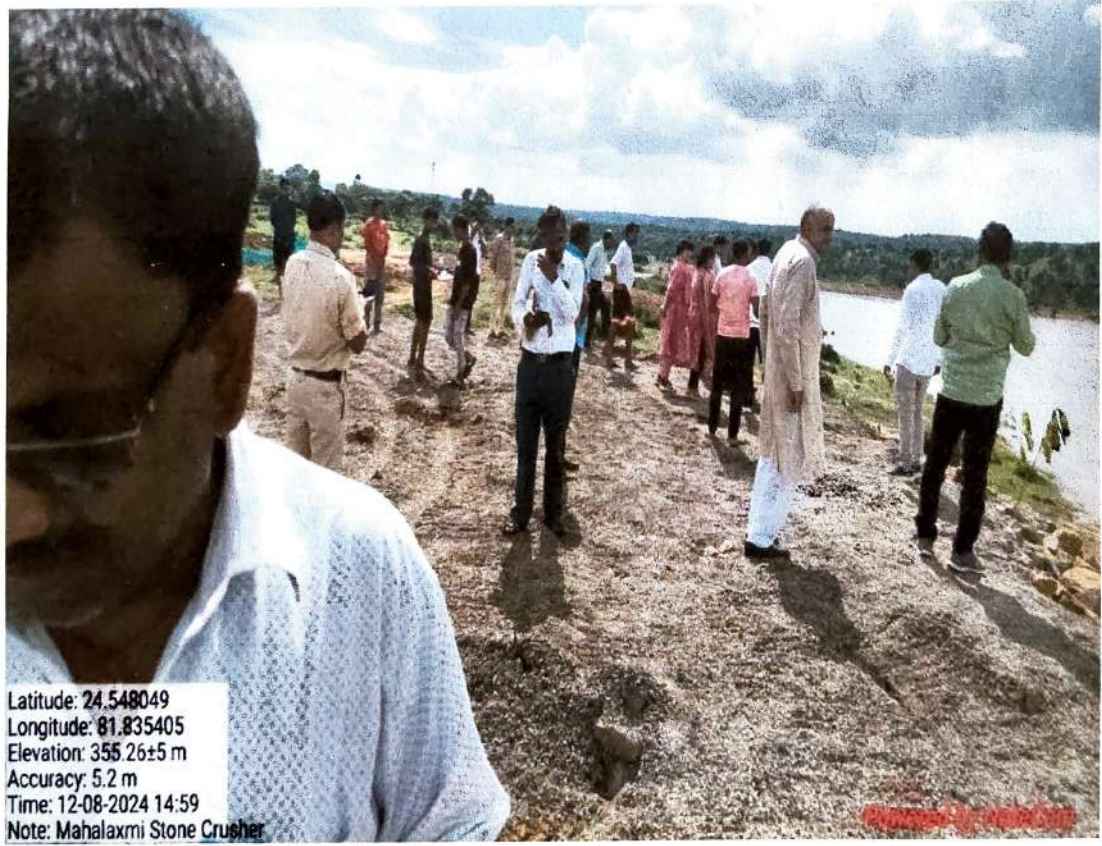
**REGIONAL OFFICE**  
**M.P.P.C.B. REWA**

**महालक्ष्मी माइंस & स्टोन क्रेशर**  
 गाँव. हरई गुजरान, तह. मऊगंज. (म.प्र.)  
 खसरा नं. 127, 128, 129, 130, 131, 135, 136  
 140, 140-141, 142, 143, 144/1, 144/2, 145  
 148/1, 148/2;  
 रकबा - 6.134 हेक्टेयर  
 अवधि - 27.02.20, 26.02.30

**स्वतंत्र पट्टा / भण्डारण**  
 पट्टेदार का नाम. महालक्ष्मी माइंस/स्टोन क्रेशर  
 गाँव. हरई गुजरान, तह. मऊगंज. सीया (म.प्र.)  
 खसरा नं. 127, 128, 129, 130, 131, 135, 136  
 140, 140-141, 142, 143, 144/1, 144/2, 145  
 148/1, 148/2;  
 रकबा - 6.134 हेक्टेयर  
 अवधि - 27.02.20 - 26.02.30

 **GPS Map Camera**

Harraigujran, Madhya Pradesh, India  
 GRVP+C83, Harraigujran, Madhya Pradesh 486333, India  
 Lat 24.543698°  
 Long 81.834636°



Latitude: 24.548049  
 Longitude: 81.835405  
 Elevation: 355.26±5 m  
 Accuracy: 5.2 m  
 Time: 12-08-2024 14:59  
 Note: Mahalaxmi Stone Crusher



Latitude: 24.548049  
Longitude: 81.835405  
Elevation: 355.26±5 m  
Accuracy: 5.2 m  
Time: 12-08-2024 14:59  
Note: Mahalaxmi Stone Cru

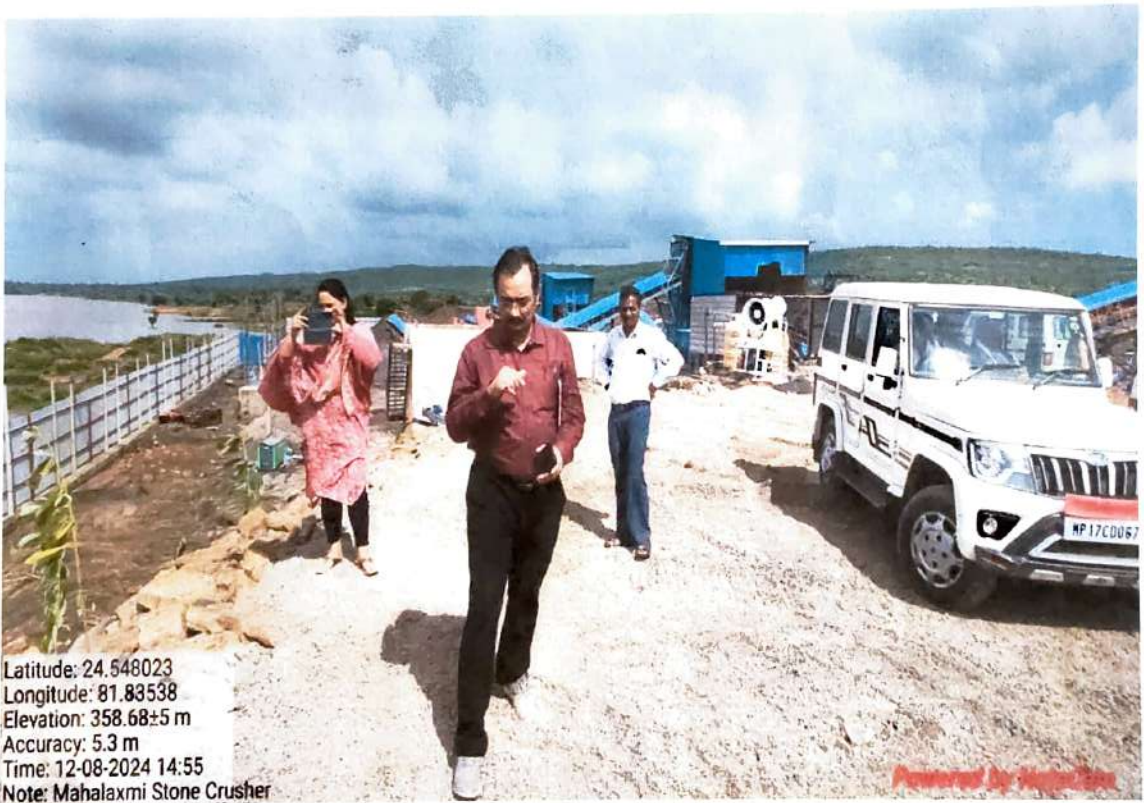


Latitude: 24.548047  
Longitude: 81.835402  
Elevation: 355.39±3 m  
Accuracy: 7.6 m  
Time: 12-08-2024 14:58  
Note: Mahalaxmi Stone Crusher



Latitude: 24.548058  
Longitude: 81.835415  
Elevation: 355.85±4 m  
Accuracy: 4.5 m  
Time: 12-08-2024 14:56  
Note: Mahalaxmi Stone Crusher

Powered by *Mapbox*



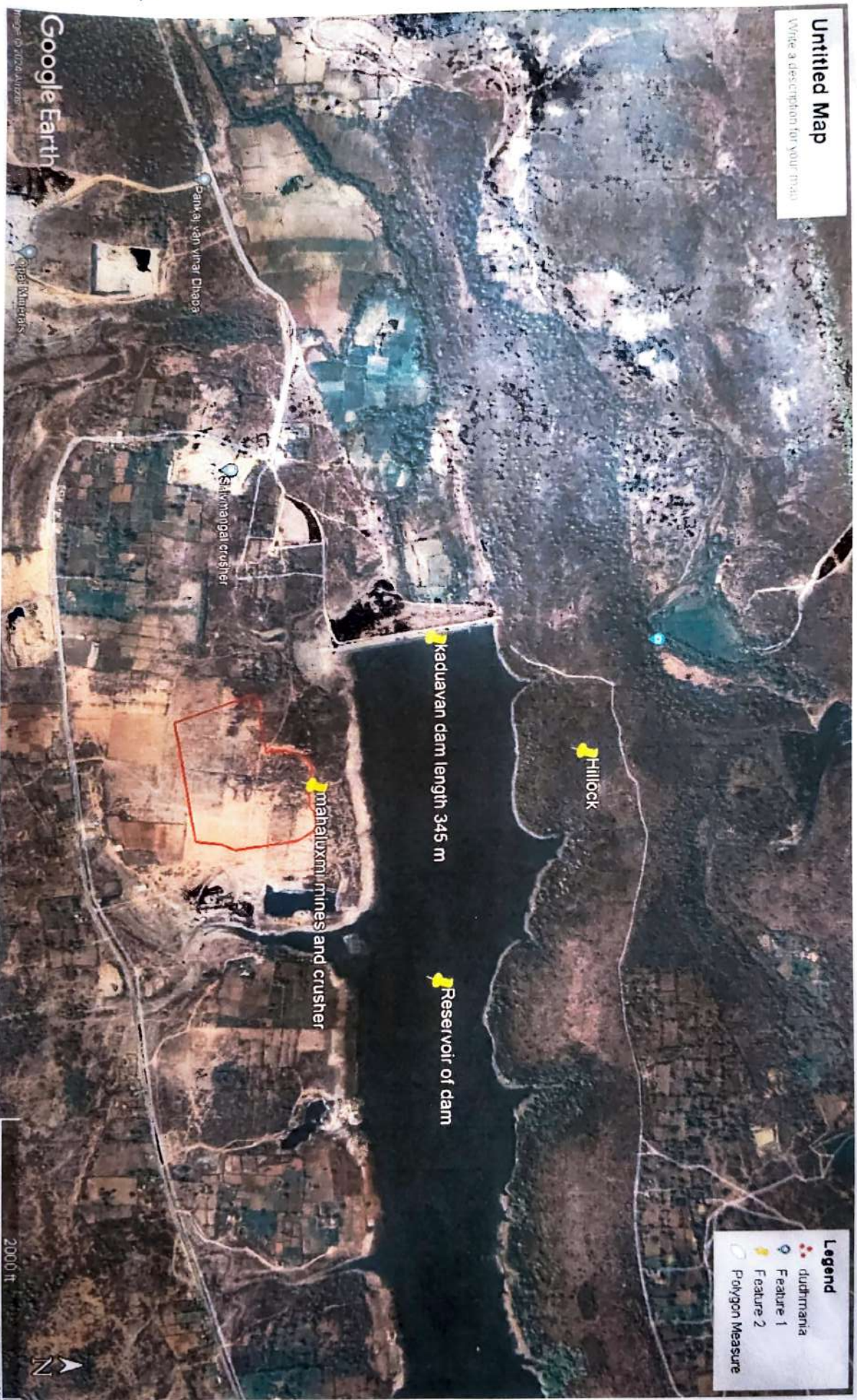
Latitude: 24.548023  
Longitude: 81.83538  
Elevation: 358.68±5 m  
Accuracy: 5.3 m  
Time: 12-08-2024 14:55  
Note: Mahalaxmi Stone Crusher

Powered by *Mapbox*



# Untitled Map

Write a description for your map



## Legend

- dudhmanila
- Feature 1
- Feature 2
- Polygon Measure

Google Earth

Images © 2020 Airbus

2000 ft



## कार्यालय कार्यपालन यंत्री, अपर पुरवा नहर संभाग रीवा (म०प्र०)

E-Mail :- Purwacanalrewa@gmail.com, Tel-07662-299034

पत्र क्र. 3004/कार्य/2024

रीवा दिनांक 14/08/2024

प्रति,

क्षेत्रीय अधिकारी

म०प्र० प्रदूषण नियंत्रण बोर्ड रीवा।

रीवा (म०प्र०)

विषय :- जिला मऊगंज के तहसील मऊगंज ग्राम हर्रहा गुजरान के खसरा क्र० 127, 128, 129, 130, 131, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 148/1/2, 148/1/3 कुल रकवा 06.134 हेक्टेयर निजी भूमि क्षेत्र पर खनिज पत्थर (यांत्रिक क्रिया के द्वारा गिट्टी निर्माण) हेतु स्वीकृत उत्खनिपट्टा के संबंध में।

संदर्भ :- आपका पत्र क्र० 1189/क्षेत्र कार्या. रीवा/तकनीकी/विधि/एनजीटी रीवा दिनांक 16.08.24

---000---

उक्त विषयान्तर्गत संदर्भित पत्र के द्वारा कदुआवन बांध जिला मऊगंज के ग्राम हर्रहा गुजरान के खसरा क्र० 127, 128, 129, 130, 131, 136, 140/1, 140/2, 141, 142, 143, 144/1, 144/2, 148/1/2, 148/1/3 कुल रकवा 06.134 हेक्टेयर निजी भूमि पर में महालक्ष्मी माइन्स एंड स्टोन क्रेसर के संबंध में जांच प्रतिवेदन चाहा गया था। जिसके संबंध में कार्यालयीन पत्र क्र० 2754/क/2024-25 रीवा दिनांक 12.08.2024 के द्वारा श्री व्ही. एस. खंगार अनुविभागीय अधिकारी अपर पुरवा नहर उपसंभाग क्र० 3 रीवा की अध्यक्षता में टीम गठित की गयी।

जांच समिति द्वारा मौके पर जाकर जांच की गयी एवं प्रतिवेदन प्रस्तुत किया गया। जिसकी छायाप्रति संलग्न है। अधोहस्ताक्षरकर्ता उक्त जांच प्रतिवेदन से सहमत है। शिकायत नस्तीबद्ध योग्य है।

सादर सम्प्रेषित।

सहपत्र :- उपरोक्तानुसार। एक पेज।

  
(आर०-के० वर्मा)  
कार्यपालन यंत्री,

अपर पुरवा नहर संभाग रीवा (म.प्र.)

प्रति,

कार्यपालन यंत्री

अपर पुरवा नहर संभाग रीवा (म.प्र.)

विषय :- कदुआवन बाँध के नजदीक स्थापित केशर प्लांट की जाँच किए जाने बावत।  
संदर्भ - आपका आदेश क्रमांक 2754/कार्य/2024-25 रीवा दिनांक 12/08/2024

उपरोक्त विषयांतर्गत लेख है कि आज दिनांक 28/08/2024 को आपके आदेशानुसार कदुआवन बाँध का स्थल निरीक्षण किया गया एवं गठित की गई टीम द्वारा बिंदुवार केशर प्लांट की जाँच की गई जो निम्नानुसार है।

1. केशर प्लांट बाँध के डूब क्षेत्र से बाहर है। बाँध के भराव क्षेत्र से बाहर निजी भूमि खसरा क्र. 148/1/2, 148/1/3 एवं 147 पर केशर प्लांट लगा हुआ है जिसकी दूरी केशर से पूर्व दिशा में 125 मी. एवं पश्चिम दिशा में 108 मी. है इसके अतिरिक्त स्लूस गेट 600 मी. दूर पर स्थित है।  
केशर प्लांट एवं बाँध के जलभराव के बीच में खसरा नं०. 152/3 अंशकंट्रक्शन का रकवा 4.0170 हेक्टेयर ( पूर्व से पश्चिम की ओर प्लांट के समानांतर उत्तर दिशा में )
2. मौके पर यह पाया गया कि केशर प्लांट एवं स्वीकृत लीज के समीप एक माप तौल कार्यालय का निर्माण किया गया जिसमें कोई भी क्षति परिलिखित नहीं हुई अतः यह स्पष्ट होता है कि केशर प्लांट व ब्लास्टिंग के कारण कदुआवन बाँध को किसी भी प्रकार की क्षति नहीं पहुँची।
3. दिनांक 28/08/2024 को निरीक्षण करने पर यह पाया गया कि बाँध एफ0 आर0 एल0 के उपर का पानी वेस्ट बियर से निकल रहा था अतः इससे यह प्रतीत होता है कि बाँध का कैचमेंट प्रभावित नहीं है।
4. ब्लास्टिंग के कारण उत्पादित रामटेरियल में मिटटी के कणों की मात्रा अत्यधिक कम पाई गई। जिससे की बारिश के समय रन आफ से मिटटी बहकर बाँध के भराव क्षेत्र में एकत्रित होने से पूर्ण जल भराव क्षमता में कमी होगी ऐसा प्रतीत नहीं होता।



व्ही.एस. खंगार

एस.डी.ओ. अपर पुरवा नहर

उप संभाग क्र. 03



मनोहर भोण्डे

एस.डी.ओ. अपर पुरवा नहर

उप संभाग क्र. 04



देवेश पटेल

एस.डी.ओ. जल संसाधन

उप संभाग हनुमना रीवा

कार्यालय कार्यपालन यंत्री, अपर पुरवा नहर संभाग रीवा (म.प्र.)

Purwacanalrewa@gmail.com, Tel. No. -07662-299034

आदेश क्र 2754/कार्य/2024-25

रीवा दिनांक 12/08/2024

- कार्यालयीन आदेश -

कलेक्टर (खनिज शाखा) रीवा का पत्र क्र० 118/खनिज/2024 रीवा दिनांक 25.07.2024 एवं अधीक्षण यंत्री बाणसागर नहर मंडल रीवा का पत्र क्र० 2424/सा/दिनांक 09.08.2024 द्वारा उल्लेखित निर्देशानुसार जिला मऊगंज तहसील मऊगंज ग्राम हरई गुजरान के खसरा क्र० 127, 128, 129, 130, 131, 136, 140/1, 141, 142, 143, 144/1, 144/2, 148/1/2, 148/1/3 कुल रकवा 06.314 हेक्टेयर निजी भूमि पर खनिज पत्थर (यांत्रिक क्रिया से गिट्टी निर्माण हेतु) स्वीकृत उत्खनन पट्टा स्वीकृति हेतु मेसर्स महालक्ष्मी माइन्स एंड स्टोन क्रेसर हाल मुकाम ग्राम पंचायत हरहा कैम्प हरई तहसील मऊगंज जिला मऊगंज के जांच हेतु श्री व्ही. एस. खंगार अनुविभागीय अधिकारी अपर पुरवा नहर उपसंभाग क्र० 3 रीवा की अध्यक्षता में टीम गठित की जाती है। टीम के साथ सदस्य श्री मनोहर भोण्डे, अनुविभागीय अधिकारी, लोवर पुरवा नहर उपसंभाग क्र० 4 रीवा एवं श्री देवेश पटेल जल अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज होंगे। बांध के संबंध में विस्तृत जांच किया जाकर 7 दिवस के अंदर प्रतिवेदन संभागीय कार्यालय रीवा को प्रेषित किया जाना सुनिश्चित करेंगे। सुलभ सन्दर्भ हेतु कलेक्टर रीवा का उपरोक्त संदर्भित पत्र संलग्न है।

(आर० के० वर्मा)

कार्यपालन यंत्री

अपर पुरवा नहर संभागरीवा (म.प्र.)

पृ.क्र.2754/कार्य/2024-25

प्रतिलिपि :-

रीवा दिनांक 12/08/2024

1. अधीक्षण यंत्री बाणसागर नहर मंडल रीवा।
2. श्री व्ही. एस. खंगार अनुविभागीय अधिकारी अपर पुरवा नहर उपसंभाग क्र० 3 रीवा।
3. श्री मनोहर भोण्डे, अनुविभागीय अधिकारी, लोवर पुरवा नहर उपसंभाग क्र० 4 रीवा
4. श्री देवेश पटेल अनुविभागीय अधिकारी, जल संसाधन उपसंभाग हनुमना जिला मऊगंज की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अर्प्रेषित।

सहपत्र - उपरोक्तानुसार  
(18.8.24)

(आर० के० वर्मा)

कार्यपालन यंत्री

अपर पुरवा नहर संभागरीवा (म.प्र.)